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RNI No. MAHBIL /2012/46121



## महाराष्ट्र शासन राजपत्र

### असाधारण भाग दोन

वर्ष २, अंक १२(३)]

गरुवार, फेब्रुवारी २५, २०१६/फाल्गुन ६, शके १९३७

[पृष्ठे ६१, किंमत : रुपये १२.००

असाधारण क्रमांक १९

प्राधिकृत प्रकाशन

### COMMISSIONER OF SALES TAX

Vikrikar Bhavan, Mazgaon, Mumbai 400 010, dated the 24th February 2016.

#### **NOTIFICATION**

THE MAHARASHTRA VALUE ADDED TAX ACT, 2002.

No. VAT/ADM-2016/1B/Adm-8.—In Exercise of the powers conferred by sub-rule (2) of Rule 17A of the Maharashtra Value Added Tax Rules 2005, the Commissioner of Sales Tax, Maharashtra State hereby in respect of the periods starting on or after 1st April 2016, substitutes the returns in forms 231, 232, 233, 234 and 235 for the purpose of rule 17, 18 and 45 namely:—

					Annes	xure of Sales under M.V.A.T. Act, 2002 (See Rule 17, 17A,18 and 45)	nder M.V.	A.T. Act, 2002	(See Rule	17, 17A,18	and 45)			22
-	3	MV.AT. R.C. No.	R.C. No.						575	C.S.T. R.C. NO	NO.			
PETT	**	Nume of Dealer	Dester											
3,Picase Selo App	3.Please Select which ever is Applicable	Type of Return (Select appropriate) ( Drop down selection)	urn (Sefect orlate) s edection)					Whethe	r First Retur	n? (la Case	of New Registr	ation / Packag	Whether First Return ? (In Case of New Registration / Package schome period)	
		Periodicity of Return (Select appropriate) (Doop down selection)	Return (Select ariate) a relection)					Whether Last 3	Setarn ? (In	Case of Cans	ellation of Regi incentive)	stration Or e	Whether Last Return ? (In Case of Cancellation of Registration Overed of jusckage scheme of incentive.)	
		Perjot Covered by Amexure	d by Annexure	From	Date	Month		Year	ot	Date	*	Month	Year	
						Trans	actionw	Transactionwise Sales Details	Details					
33	3	Gross Total	_								-			
Sr. No.	a Date of Sale	o TIN of Purchaser	Taxable Value OR Value of Composition u/s 42(3),(3A), (4)	alue OR mposition (3A), (4)	~ to	Value of Composition av	Tax Free Sales	Exempted Sales as 41 &	Labour	Other	Grass	Return Action Form	Th Trumschion Code	Discription of Transaction type
		C C C C C C C C C C C C C C C C C C C	R. W.	TAX (If any) Rx	R. R.	3 5 d		e di	ž			50	_	
													100	Sales to TIN Holder (Local or Interstate excluding against Forms' declaration)
		1										1	200	Sides to Non-TIN Holder (Local or Interstate)
													300	Beanch Transfer / Consignment (Local or Interstate )
		8											000	Composition us 42 (1), (2)
				v						2:	-	8	450	Works Contract Composition ats 42(3), (3A)
		5										9	460	On Going Works Contract
		N.				17 18						(7)	430	On Going Lease Contract
		i e										7.0-	084	Amount of Sub-contract where tax paid by Sub- Contractor
								##					490	Amount of Sub-contract where tax paid by Principal Contractor
	-							15				4,	200	PSF Exempted Sales
													009	Sales Goods Return for Tr. Type 100, 200,

Sales Goods Return ( Out side State) for Tr. Type 910	Seles Goods Renum ( Sale in transit) for Tr. Type 920	Sales Goods Return ( Consulate) for Tr. Type 930	Sales Goods Return ( Export against Form-H ) for Tr. Type 940	Sales Goods Return ( Direct Export ) for Tr. Type 950	Sales Goods Return ( Sale in the course of Import ) for Tr. Type 969	Sales Goods Return (Sales against 8(6)) for Tr. Type 970.	Sides Goods Return ( Branch Transferr consignment ) for Tr. Type 300	Sales Goods Return ( Sales WCT Composition ) for Tr. Type 450	Sains Chelin Note for Tr. Type 100, 200, 400, 500, 800, 900	Sales: Credit Note ( Out aide State) for Tr. Type 910	Sules Credit Note ( Sale in transit) for Tr. Type $920$	Sides Chedit Note ( Consolide) for Tr. Type 930	Sides Checki Note ( Export against Form-H ) for Tr. Type 940	Sales Credit Note ( Direct Byport ) for Tr. Type 950	States Credit Note (Sale in the course of Import ) for Tr. Type 960	Sales Oredit Note ( Sales against 860) ) for Tr. $- {\rm Type}  970$	Sales Credit Note ( Branch Transfer consignment ) for Tr. Type 350	Sales Credit Note ( Sales WCT Composition ) for Tr. Type 450	Definence ws 4(2)	Sales against C Form
019	029	090	040	059	98	929	089	069	000	718	720	730	740	750	760	770	780	790	800	906
5 1																8			- 6	
S 1	31 33 41 46								s >		5			10				- 3		
			A								2								- 2	7
3 - 1	= 3																		1	
			2.1								8						5			
	a - 3																	- 33		

Sides outside the State (Sudes effected outside the State of Maharseltra )	Sales in Transit	Inter-state Soles to Citismiate	Expert on H Form	(Arect Export	Import Sules (High Seas)	Interstrate Sales are 8(6), Form-I
910	920	930	940	950	986	970
8		- 0				
2		38	- 1			- 3
0	3	- 8				
		0.00		-		
	5 5	90	20			
				- 20		
	3	2		- Fri		
**************************************		- 8	- 10			

Ver11.1									7. T.	rescription of Fransaction type	Within the State Purchases from RD	Within the State Purchases from RD ( Capital Asset )	Within the State URD Purchases	Inter-State Branch Transfer	Purchase Good Return (Inter-state Branch transfer) for Tr. Type 30	Purchase Debti Note (Inter-state Branch transfer) for Tr. Type 30	Within the State Branch Transfer	Purchase Good Return (Within State Branch transfer) for Tr. Type 35	Purchase Debit Note (Within State Branch transfer) for Tr. Type 35
				ense period)	Whether Last Return ? (In Case of Cancellation of Registration Or end of package, scheme of incentive.)	Year			Transaction	Code	10	113	82	30	Е	32	33	36	37
	Ì			Package sch	dration Or e	Month			Return	Number									
	0			registration /	tion of Regis entive)	Mo				Action									
	, 18 and 45	CAT R.C. NO		Whether First Return ? (In Case of New Registration / Package scheme period)	e of Cancellation of F scheme of inventive)	Date			Gross	H									
	le 17, 17A	CAL		turn ? Ca C	n? (In Cas				_	(Ra)									
	2 (See Ru			ner First Rot	· Last Retur	Q.	Details	L		R									
	F. Act, 200			Whet	Whether	Year	ırchases		Exempted Sales u/s 41	8 2					8 4				
	r MV.A.						wise Pu		Tax Free	Rs.									
	Annexure of Purchases under M.V.A.T. Act, 2002 (See Rule 17, 17A, 18 and 45)					Month	ransactionwise Purchases Details		Value of Composition	ws 42(1), (2), Rs.									
	exure of Pur					Dute	F		Value of Inclusive of										-
	Ann					From			e OR Value ition u/s A),(4)	TAX (ff amy) Rs.									
		EC. No.	Dealer	rn (Select inte) selection)	oturn (Select late) selection)	by Annexure			Taxable Value OR Value of Composition u/s 42(3),(3A),(4)	N. S.									
		MEV.A.T. R.C. No.	Name of Dealer	Type of Return (Select appropriate) (Drop slown selection)	Portodicity of Return (Select appropriate) (Druy down selection)	Period Covered by Annexure		Gross Total	TIN of Seller	(ff Any)									
				ch over is					Date of Sales	Invoice									
		:#:	м	3. Please Select which over is Applicable		•			4	ó									
			G: :	3.Plea		150													

Inter-State Purchases against Form-C	Purchase Good Return (Inter state Purchases against Form-C) for Tr. Type- 40	Purchase Debit Note (Interstate Purchases against Form-C) for Tr. Type 40	Within the State Purchases against Form-C (Purchase in transit u's 6(2))	Purchase Good Return (Within State purchases against Form-C.) for Tr. Type 45	Purchase Debit Note (Within State Puchases against Form-C ) for Ir. Type 45	Inter-State Purchases against Form-H	Purchase Good Return (Inter State Purchases against Form-H) for Tr. Type 50	Purchase Debit Note (Inter State Purchases against Form-H) for Ir. Type 50	Within the State Purchases against H Form	Purchase Good Return (Within State Purchases against Form-H) for Tr. Type 55	Purchase Debit Note (Within State Purchases against Form-H) for Tr. Type 55	Imports (Direct)	Purchase Good Raturn ( Direct Import ) for Ir. Type 60	Purchase Debit Note ( Direct Import ) for Tr. Type 60	Imports (High Scas)	Purchase Good Return ( High Seas ) for Tr. Type 65
40	14	42	\$	46	47	95	15	52	55	98	25	99	19	62	8	196
				C 0											7	
				13 D												
											01					

Purchase Dobit Note (High Seas) for Tr. Type 65	Inter-State Purchases without Form	Purchase Good Return (Inter-State Purchases without Form ) for Tr. Type 70	Purchase Debit Note (Inter-State Purchases without Form ) for Tr. Type 70	Inter-State Purchases against Form-I	Purchase Good Return (Inter-State Purchases, against Form-1) for Tr. Type 75	Purchase Dobti Note (Inter-State Purchases against Form I) for Tr. Type 75	Deduction us 3(2)	Purchase Good Return for Tr. Type 10, 15, 80	Puchase Good Return ( Within the State URD ) for Tr. Type 20	Purchase Dohit Note for Tr. Type 10, 15, 80	Purchase Debit Note (Within the State URD ) for Tr. Type 20
.09	g.	14	72	g	3/2	4	8	06	16	28	96
											0
	,										2

	Return	of tax payable b	v a dealer		M 231	ct. 7	002 (8	ee Rule 17	17A 18 s		Ver 1.8.3
			y a weater	MINIST	Mar Caracter C		donicion	Nomina repuisio	100	mu 42)	_
1	M.V	.A.T. R.C. No.					C.S.T. 1	R.C. NO.			
2	Na	me of Dealer		X			V0				
3.Please Select which ever is Applicable	Type	of Return (Select ap ( Drop down selecti					7,900,46	ether First R gistration / P		Case of New me period))	
	P	eriodicity of Return appropriate) ( Drop down selecti					Cancell	r Last Retur ation of Reg of incentive)	stration Or	of end of packag	ge:
4	Period	Covered by Return	From	Date	Month	,	(ear	То	Date	Month	Year
		1	_	n d						- CDA	
Computation of Net Turnover of Sales liable to	a)	Gross turnover of transactions like v		ding, tax				20100000	A	mount ( Rs)	:
tax	b)	Less:- Turnover of Consignment Trut 234						COMP. N			
	c)	Balance :- Turnov	er Consider	red unde	r this Form (a	b)					
	d)	Add:- Value of Go price on account o not confirmed by I	f rate diffe								
	e)	Less:-Value ( inclu	sive of sale	s tax) of	Goods Return	for R	eturn pe	riod			
	ŋ	Less:- Credit Note State for Return p		ecount o	f rate differen	ce an	d discour	nt Within			
9	8)	Less:- Value of Go price on account o		A							
	h)	Less:-Net Tax ame included in ( e+f+g	CYCLE OF STREET	ncluded	n sales shown	in (c)	above le	ss Tax			
	9	Less:- Total Value with gross Amoun		ax is not o	collected separ	ately	(Inclusi	ve of Tax			
ė	Ď	Less:-Value of Br Tax is Paid by an		fers / cor	signment tran	sfers	within th	e State if			
	k)	Less:-Sales u/s 8(1 the course of Impo Transfers outside	ets, Export					TAXABLE STATE OF THE PARTY.			
	0	Less:-Sales of tax-	free goods	pecified	in Schedule" .	A" of	MVAT A	\ct			
	m)	Less:-Sales of taxa under section 8(1)		CONTRACTOR PORCE		ıd u/s	8 other	than sales			
ľ	n)	Less:-Labour Cha									
5	0)	Loss:-Other allow:	ible deduct	ions, as p	er Sales Anno	xure					
1	p)	Less:- Deduction i	nder Sectio	on 3(2)							
	q)	Balance: Net turns [(c+d)-(e+f+g+h+i-			o tax						
6			1	-700							- 3
Computation of Sales Tax collected		Rate of tax (Drop down selection	0	Turno	er of sales lis	ble to	tax (Rs.	)	Tax	Amount ( Rs	9
seperately	a) to		-								
under the MVAT Act	b)	+	1								
	e) d)		+								
	1997	C. I.						100			

		1 1	-1	
	e)			
	0		-	
	g)		Į.	
	b)			
	i)			
	Ď.			
	k)	4	Til.	
	D.			
	m)	7120000 A		
		Total		
7	Sales	ax collected in Excess of th	e Amount of Tax payable.	
		SS 555	70	
8 Computation of Sales Tax		Rute of tax (Drop down selection)	Turnover of sales liable to tax (Rs.)	Tax Amount ( Rs)
payable in	48	-		
respect of sales effected	a)			
Inclusive of Tax	b)			
under the	c)			
MVAT Act	d)			
	e):			
	0:			
	g)			
	h)			
	i):		ΪL	
	j):		1	
<u> </u>		Total		
			1	
9 Computation	ı		Particulars	Amount (Rs)
of Purchuses Eligible for Set- off	10)		ses including taxes, value of Branch Transfers/ ceived and Labour/ job work charges	
	b)	Less:- Turnover of Purch	ases Covered under Form Number 234	
	e)	Balance:- Turnover of Pu	rchases considered in this Form (a-b)	
	d)	Less:-Value of goods retu	rn (inclusive of tax) reduction of Purchase price.	
	.e)	Less:- Reduction of Purc discount .	hase price on account of rate difference and	
	ŋ	Less:-Imports (Direct imp	orts)	
	g)	Less:-Imports (High seas	purchases)	
	h)	Less:- Interstate purchase	s of taxable goods against certificate in Form'H'	
	i)	Less:- Within the State pu Form'H'	rchases of taxable goods against certificate in	
	Ď	Less:-Inter-State purchas declaration in form C.H.F.	es (Excluding purchases against any certificate and	
	k)		consignment transfers received	
	D)		s of taxable goods against declaration in Form'C'	
	m)		rchases of taxable goods against declaration in	
	n)		runch Transfers /Consignment Transfers received	
	- 200	where tax is to be paid by		
	6)	Less:- within the State pu	rchases of taxable goods from un-registered dealers	
	p)	Less:- Interstate purchas	es of taxable goods against declaration in FormT	

	<b>q</b> )	Less:-Within the State from tax u/s 41 and u					7
	r)	Less:-Within the State	e purchases of t	ax-free goods specifie	d in Schedule "A"		
1	s)	Less:- Labour Joh/La	abour charges p	aid			-
8	0	Less:-Other allowable	deductions, if :	iny			
1	u)	Less:-Within the State where tax is not collec	얼룩하다 보다 뭐야 하실에 하를 다니다.		gistered dealers		
1	v)	Less:- Within the Stat		Faxable goods purch:	ise from		= -
3	w)	Composition dealer u					
	(x	Balance: Within the S	itato nurebasos	of tavable goods from	peristened doulers		
	-	eligible for set-off  c-(d+e+f+g+h+i+j+k	3 1000000000000000000000000000000000000	Valleti - Mondale	registred designs		
10 Computation of Purchase Tax		Rate of tax (Drop down selection)	Turnove	r of Purchases liable	to tax (Rs.)	т	ux Amount ( Rs)
payable on the purchases	a)				j		
effected during	b)				II.		1
this period or previous periods	c)						
provide provide	d)				i i		
	e)				1		
		Total					
11 Tax Rate wise breakup of within State		Rate of tax (Drop down selection)	Net '	Furnover of purchase	s (Rs.)	T	nx Amount ( Rs)
purchases from registered	a)				1		0
registered dealers eligible	ы						
dealers eligible for set-off as per	c).						
box 9(x)	d)						
1	e)						
1	n	1					
	g)						
	6)	1			Ť		- 7
1	i)	1					
9	90	Total			-		
		112	7- 01-1-				
12. Computation		Marit I Co	Particulars		Purchase Value	(Rs.)	Tax Amount (Rs.)
12. Computation of set-off claimed in this return	n)	Within the State pure registered/ unregister Box 10 and 11					
8	b)	Less:- Set-off denial o Composition dealer	n account of pu	rchases from RCC or			
	c)	Loss: Amount of set-o	ff not admissibl	e u/r 52A			
	c1)	Less: Amount of set-o	tT not admissibl	e u/r 52B			
3	d)	Less: Reduction in the off u/r 53 of the corre purchase price of (Sci	sponding	Capital Assets Other than Capital			
	- 500	goods	and Free F	Assets			
	(0)	Less: Denial in the an u/r 54 of the corresp purchase price		Capital Assets Other than Capital			2
S	0	Less:-Within the State		Assets Capital Assets			
		dealers under MVAT set-off not claimed.		Other than Capital Assets			A <sup>1</sup>

	副	100 m 100 m	Withinthe State purchases of Capital Asset fr red dealer set off withheld for staggered man	G25 FG			Å
	h)	101000000000000000000000000000000000000	available for the period of this return +c1+d+e+f+g)				
	Ð	Add:-	Allowance of set-off reversed in earlier return	ls:	Capital As	sets	
					Other than Capi		
	Ð	100 - 00	Reduction w/r 52A, 52B, 53 and denial u/r 54 i i (h + (i-j)	out of	Capital Assets (wit set off cred	its)	7.
	k)	Add:-	Allowance of set-off not claimed on goods retu	rn	Other than Capi	tal Assets	
	1)	Total S	set-off Admisible for the period of this return	$\dashv$			
3. Computatio	n for T	ax pay	able along with return	_!			
	New York	-	Particulars		- 4	:A	Amount ( Rs)
L Aggregate of c wailable for the	period	a)	Set off udmisible as per Box 12 (f)				
overed under the return	is	b)	Excess credit brought forward from previo	as retur	'n		
		c)	Amount already paid (As per Box 13 E )				
		d)	Excess Credit if any , as per Form 234 , to b liability as per Form 231		SECOLORI HURCHAN		
		0)	Adjustment of ET paid under Maharashtra into Local Areas Act, 2002	Tax on	Entry of Goods		
		ŋ	Adjustment of ET paid under Maharashtra Vehicle Act into Local Areas Act, 1987	Tax on	Entry of Motor		
		g)	Amount of Tax collected at source u/s 31A				
	É	b)	Refund adjustment order No. (As per Box 1.	3 F)			
		))	Total available credit (a+b+c+d+e+f+g+h)				
B Total tax paya adjustment of C payable aga	ST/ET	a)	Sales Tax payable as per box 6 + Sales Tax Purchase Tax payable as per box 10	payable	as per box 8+		
available cre		b)	Adjustment on account of MVAT payable, i 234 against the excess credit as per Form 23		per Return Form		
		c)	Adjustment on account of CST payable as period	per re	turn for this		
		d)	Adjustment on account of ET payable unde Entry of Goods into Local Areas Act, 2002	r Maha	rashtra tax on		
		e)	Adjustment on account of ET payable unde Entry of Motor Vehicle Act into Local Area				
		n	Amount of Tax Collected in Excess of the ar payable if any ( as per Box 7)	nount c	of Sales Tax		
		g)	Interest Payable				
		h)	Late Fee Payable				
		88	Add: Reversal on account of set-off claimed	c	apital Assets		
		9	Excess in earlier return	Oth	er than Capital Assets		
		Ď	Reduction u/r 52A, 52B, 53 and denial u/r		ital Assets (with red set off credits)		
			54 out of above (i)	Oth	er than Capital Assets		
		k)	Balance: Excess credit = [13A(i)-(13B(a)+13I 13B(e)+13 B(f)+13 B(g)+13 B(h)+13B(j))]	B(b)+13	B(c)+ 13B(d)+		
		ŋ	Balance Amount payable=   13B(a)+13B(b) 13B(d)+13B(e)+13 B(f)+ 13 B(g)+13 B(h)+13		5-65-cm-cm-		
CUtilisation of I Credit as per box		а)	Excess credit carried forward to subsequent		Andrew Control of the		
	0596 [1855]	$\vdash$	Excess credit claimed as refund in this retur				

D. Tax payable with return	о Т	otal Amount, pag	able as per Box 13	(Bd)		
E. Details of Amount Pa	id wit	h return and	or Amount al	ready Paid		
Chalan CIN No		Amount (Rs)	Pay	ment date	Name of the Bank	Branch Name
					a.	
	1					
	1		-			
	+				8	
-	+		-		-	
-	+		+		-	
27	1				77	V
	+		-			
TOTAL	+		1		Ď.	
F. Details of RAO						
RAO No	Š.		Amount	Adjusted( Rs)	1	Date of RAO
					gi.	;
					Hi-	
TOTAL.	A.				3	
G. The Statement contained in Box	to 13 m					
Date of Filing of Return		Date	Month	Year	Plac	e
Name Of Authorised Person						
Designation E mail id*					Remarks Mobile No*	8
Control of the control		13				CC C

40 Inter-State Purchases against Form-C	Purchase Good Return ( Interstate 41 Purchases against Form-C) for Tr. Type 40	Purchase Debit Note (Inter state Purchases against Form-C) for Tr. Type 40	45 Within the State Purchases against Form-C (Furchase in transit us 6(2))	Purchase Good Return ( Within State 46 purchases against Form-C.) for Tr. Type 45	47 Purchase Debit Note (Within State Puchases against FormeC) for Ir. Type 45	50 Inter-State Purchases against Form-H	Purchase Good Return ( Inter State 51 Purchases against Form-H.) for Tr. Type 50	Purchase Debti Note ( Inter State 52 Purchases against Form-H ) for Tr. Type 50	55 Within the State Purchases against H Form	Purchase Good Return (Within State 56 Purchases against Form-H) for Tr. Type 55	Purchase Debti Note (Within State 57 Purchases against Form-H) for Tr. Type 55	60 Imports (Direct)	Purchase Good Return ( Direct Import ) for 11: Type 56	Purchase Debit Note ( Direct Import ) for Tr. Type 60	63 Imports (High Scas)	Purchase Good Return ( High Seas ) for Tr. Type 65
			5								0 33	3			0 (6	
			<i>8</i>									H 8			a 3	
			2	0 - 10 = 1			40 - y	0 0 0			0 0	3 3			2 50	

	Purchase Debit Note ( High Seas ) for Tr. Type 65
1000	Inter-State Purchases without Form
I II	Purchase Good Return (Inter-State Purchases without Form.) for Tr. Type 70
72 F	Purchase Debit Note ( Inter-State Duchases without Form ) for Tr. Type 70
1 52	Inter-State Purchases against Form-I
1 92	Purchase Good Return (Inter-State Purchases, against Form-1) for Ir. Iype 75
1 22	Purchase Debit Note (Inter-State Purchases against Form-1) for Tr. Type 75
1 08	Deduction u/s 3(2)
1 06	Purchase Good Return for Tr. Type 10, 15, 80
1 16	Purchase Good Return ( Within the State URD ) for Ir. Type 20
1 96	Purchase Debit Note for Tr. Type 10, 15, 80
**	Purchase Debit Note (Within the State, URD ) for Ir. Type 20

Ï				FORM	1 232	2					1	er 1.8.3
1	Retu	rn of tax payabl	e by a de	ealer under	M.V.	A.T. A	ct, 200	02 (See R	ule 17,	17A, 18 and	45)	
1	м	.V.A.T. R.C. No.						C.S.T. R.C.	NO.			
2	N	ame of Dealer										
3.Please Select which ever is Applicable		Type of Return ( appropriate ( Drop down sele	)							eturn ? (In Ca ackage scheme		
12	1	Periodicity of Retur appropriate ( Drop down sele	)				0			n ? (In Case of nd of package		A36470-00
4	Peri Reti	od Covered by urn	From	Date	Mo	onth	Yes	au*	То	Date	Month	Year
5	Clas	s of composition de	ealer (Plea	se Select one o	or more	box, as	applic	able)				
0		Retailer		Restaurant, C Caterer et	DOMESTIC STATE	eti.		Baker		Second har vehicles		
6 Computation	RET	TAILER								Amo	unt (Rs.)	
of Net Turn over of Sales	a)	Total turnover of	sales									
liable to composition	b)	Less:-Turnover o	f Sales of g	goods excluded	from	the Com	positio	on Scheme				
(Please fill in one or more as	in as c) Less:-Other allowable reductions/ deductions											-
applicable)	d) Net turnover of Sales liable to tax under composition option Scheme											
7	[a-b-c)]									Amo	unt (Rs.)	Y
l 'i	a) Total turnover of Sales.											
8	BAI	ŒR		_	Amo	unt (Rs.)	1					
9	a)	Total turnover of	_									
9	a) Total turnover of Sales SECOND HAND MOTOR VEHICLE DEALER										unt (Rs.)	,
i)	SECOND HAND MOTOR VEHICLE DEALER  a) Total turnover of Sales  Amount (Rs.											
9	a) Total turnover of Sales  b) Less: Allowable reductions/ deductions  c) Balance: Net turnover of sales, liable to tax under composition option (a-b)											
d.												
10	а	Total turnover of [6 (d) + 7 (a) + 8 (		e to tax under	compo	sition o	ption					
8	b	Less:- Deduction	under Sec	tion 3(2)								
0	c	Balance: Net turn (c = a-b)	over of Sa	les liable to ta	X							
	_	Ď										
11. Computation of tax payable		Rate of tax (Drop down selection)		Net T	urnove	r of sale	es (Rs.)	Ď.		Tax Ai	nount ( R	s)
under the MVAT Act	a)											

	b)		
	c)		
1	d)		
3	e)		33
	f)		
	g)		
0		TOTAL	.,,
	10.0		7
12. Computation of Purchases	a)	Total turnover of purchases including taxes, value of Branch Transfers / consignment Transfers received and Labour/ job work charges	
Eligible for set- off	b)	Less:- Turnover of Purchases Covered under Other Forms	
		Balance:- Turnover of Purchases considered in this Form (a-b)	
	d)	Less:-Value of goods return (inclusive of tax) reduction of Purchase price.	[9]
	e)	Less:- Reduction of Purchase price on account of rate difference and discount.	
	t)	Less:-Imports (Direct Imports)	=======================================
	g)	Less:-Imports (High seas purchases)	
7.9	h)	Less:- Interstate purchases of taxble goods against certificate in Form'H'	
2	i)	Less:- Within the State purchases of taxble goods against certificate in Form'H'	-3
	-j)	Less:-Inter-State purchases (Excluding purchases against any certificate and declaration in form C,H,F,I)	
3	k)	Less:-Inter-State Branch Transfers /Consignment Transfers received	0
	1)	Less:- Interstate purchases of taxble goods against declaration in Form'C*	
	m)	Less:- Within the State purchases of taxble goods against declaration in Form'C'	
2	n)	Less:-Within the State Branch Transfers /Consignment Transfers received where tax is to be paid by an Agent	
8	0)	Less:-Purchases of taxable goods from un-registered dealers	9
23	p)	Less:- Interstate purchases of taxable goods against declaration in Form'I'	2
	q)	Less:-Within the State purchases of taxable goods fully exempted from tax u/s 8 other than purchases under section 8(1)	
)	r)	Less:-Within the State purchases of tax-free goods specified in schedule "A"	
03	s)	Less:-Labour Job/ Labour charges paid	
3	t)	Less:-Other allowable deductions, if any	
	u)	Less:-Within the State purchases of taxable goods from registered dealers where tax is not collected seperately (Inclusive of tax)	:-
No.	v)	Less:- Within the State Purchases of Taxable goods purchase from Composition dealer u/s 42(1), (2)	
	w)	Less:- Deduction under Section 3(2)	
2	x)	Balance: Within the State purchases of taxable goods from registered dealers eligible for set-off  [c-(d+e+f+g+h+i+j+k+l+m+n+o+p+q+r+s+t+u+v+w)]	
\$		g error e ser communicación de consequención de la consequención de conseq	

13. Tax Rate wise breakup of		(E	ate of tax Orop down election)	Net Turn	over of purchases	(Rs.)	Tax	Amount ( Rs)
within State purchase from	a)							
registered	b)							1
dealers eligible for set-off as	c)		ij					j
per box 12 (x).	d)							
S 9500	e)							
8	n							1
	g)	ı						
×		TO	TAL					
14.		Г		Particulars		Purchase Va	lue(Rs.)	Tax Amount (Rs.)
Computation of set-off claimed in this	a)			chases of taxable good et-off as per Box 13	ds from registered	÷		
return	b)		- Set-off denial position dealer	on account of purcha	ses from RCC or			
l i	c)	Less:	Amount of set	off not admissible u/r	52A			
8	c1)	Less:	Amount of set	off not admissible u/r	52B			
	(d)	F10000000		ne amount of set-off	Capital Assets	5		1
		C 2 4 17 1 17	of (Sch B, C, D	onding purchase & E) goods	Other than			
3	e)	Legg	Denial in the a	mount of set-off u/r	Capital Assets			
	"	Delication Co.		iding purchase price	Capital Assets			
					Other than Capital Assets			
	ŋ	taxal	ole goods from r	te Purchases of registered dealers	Capital Assets			
		unde		002 and set-off not	Other than Capital Assets	3		
	g)	11.0700084		te purchases of Capit off withheld for stagg				
1.5	h)	Mark Control	ff available for +c+c1+d+e+f+g	the period of this retu )]	m			
8	i)	Add:	- Allowance of s	set-off reversed in ear	lier return/s	Capital A	ssets	
						Other than Cap	ital Assets	
	j)	Less:	- Reduction u/r	52A, 52B, 53 and den	tial u/r 54 out of	Capital Assets (wi set off cre	2006	
6		abov	e i (h + (i-j)			Other than Cap	ital Assets	
	k)	Add:	- Allowance of s	set-off not claimed on	goods return			
	I)	Tota	l Set-off Admisi	ble for the period of t	his return	5		
15. Computati	ion f	for Ta	x payable alo	ng with return				
36			V-	Particu	lars		Aı	mount ( Rs)
A. Aggregate of		a)	Set off admisib	le as per Box 14 (l)				
credit available the period cover under this retur	red	b)	Excess credit b	rought forward from	previous return		f.	

=	<b>c</b> )	Amount already paid (As per Box 15 E)			
	d)	Adjustment of ET paid under Maharashtra Tax o Local Areas Act, 2002	n Entry of Goods into	5	
	e)	Adjustment of ET paid under Maharashtra Tax of Vehicle Act into Local Areas Act, 1987	n Entry of Motor		
	Ŋ	Amount of Tax collected at source u/s 31A			
	g)	Refund adjustment order No. (As per Box 15F)			
	h)	Total available credit (a+b+c+d+e+f+g)			
B Total tax payable and adjustment of	a)	Sales Tax payable as per box 11			
CST/ET payable	b)	Adjustment on account of CST payable as per	eturn for this period		
against available credit	c)	Adjustment on account of ET payable under Mal of Goods into Local Areas Act, 2002	narashtra Tax on Ent	ry	
	d)	Adjustment on account of ET payable under Mai of Motor Vehicle Act into Local Areas Act, 1987	narashtra Tax on Ent	ry	
	e)	Amount of Tax Collected in Excess of the amount any	of Sales Tax payable	if	
	n	Interest Payable			
	g)	Late Fee Payable			
		Add: Adjustment on account of set-off claimed	Capital Assets		
	h)	Excess in earlier return	Other than Capit Assets	al	
		Reduction u/r 52A, 52B, 53 and denial u/r 54 out	Capital Assets (wi staggered set off cre		
	i)	of above (i)	Other than Capit Assets	al	
	j)	Balance: Excess credit =[15A(h)-(15B(a)+15B(b)+ 15 B(f)+ 15 B(g)+15B(i))]	15B(c)+ 15B(d)+ 15B	(e)+	
	k)	Balance Amount payable= [ 15B(a)+15B(b)+15B B(f)+ 15 B(g)+15B(i)-15A(h)]	(c)+ 15B(d)+15B(e)+1	15	
C Utilisation of Excess Credit as per	a)	Excess credit carried forward to subsequent tax p	eriod		
box 15B(j)	b)	Excess credit claimed as refund in this return (15 B(j)- 15 C(a))			
D. Tax payable with return	a)	Total Amount payable as per Box 15B(k)			
E D. H. Ch.		D.: 3.1			
Chalan CIN No		Paid along with return and/or Amount ale  Amount (Rs) Paymen	- 87 - Vi-	ne of the Bank	Branch Name
Chaint CIN No		Amount (KS) Faymen	i date Ival	ne of the bank	Dranch Name
			į,		
			,		

					1
TOTAL					
F. Details of RAO				Al-	
RAO No	*	Amo	unt Adjusted( Rs)		Date of RAO
2					
	Í			ĺ	
TOTAL					
G. The Statement contained in Box 1	to 15 are true and c	orrect to the best of my	knowledge and belief.		
Date of Filing of Return	Date	Month	Year	Pli	ice
Name Of Authorised Person		- Kataman al	U.I.5375	L 3523	Wes
Designation				Remarks	āl.
E mail id*				Mobile No	*

					Anne	xure of Sales t	nder M.V.A	Annexure of Saley under M.V.A.T. Act, 2002 (See Rule 17, 17A,18 and 45)	(See Rule	17, 174,18	and 45)			
75		MAYAT R.C. No.	R.C. No.							CST. R.C. NO	ON			
*	Oct.	Name of Dealer	* Desker											
Please Select which Applicable	3.Please Select which ever is Applicable	Type of Return (Select appropriate) (Drop down adaction)	urn (Select srinte) sadactim)					Whethe	r First Retur	u ? (In Case	of New Regist	ation / Package	Whether First Return 2. (In Case of New Registration / Package scheme period)	
		Periodicity of Return (Select appropriate) ( Drop down selection)	Return (Select prints) 11 dectim)					Whether Last ?	Return ? (In	Case of Cana	effation of Reg incentive)	jstration Or en	Whother Last Return 7(In Case of Cancellation of Registration Or end of package scheme of incentive)	
7		Period Covered by Annexure	d by Asnerare	From	Date	Month	*	Year	oz	Date	-	Mouth	Year	
						Trans	actionwi	Transactionwise Sales Details	Details					
8	8	Gross Total	_								<del>18 10</del>			
Sr. No.	Date of Salo	TIN of Purchaser	2	Taxable Value OR alue of Composition u/s 42(3),(3A), (4)	Value of Inclusive of	Value of Composition as	Tax Free Sales	Exempted Sales us 41 &	Labour	Other		Return Action Form	Transaction Code	Discription of Transaction type
Í	Invaice	(III Anty)	R. A.	TAX (If any) Rs.	E &	() () ()		* É			Tom (RX)			_
													100	Salos to TIN Holder (Local or Interstate excluding against Forms/ declaration)
													200	Sales to Non-TIN Holder (Local or Intenstate)
		8										X :	300	Dearch Transfer / Consignment (Local or Intentate)
													400	Composition uls 42 (1), (2)
												8 -	450	Works Contract Composition ats 42(3); (3A)
				21									099	On Going Works Contract
													6430	On Giving Lease Contract
			-								0	y.	480	Amount of Sub-contract where tax paid by Sub- Centractor
													490	Amount of Sub-contract where tax paid by Principal Contractor
		J											300	PSE Exempted Sales
													007%	Sales Goods Return for Tr. Type 100, 200,

Sales Goods Return (Out side State) for Tr. Type 910	Sales Goods Renun ( Sale in transit) for Tr. Type 920	Sales Goods Rotum ( Consulate) for Tr. Type 930	Sales Goods Return ( Export against Form-H ) for Tr. Type 940	Sales Goods Return ( Direct Export ) for Tr. Type 950	Stiles Goods Return ( Side in the course of Import ) for Tr. Type 960	Sales Goods Return (Sales against 8(6)) for Tr. Type 970.	Sides Goods Return ( Branch Transfer consegment ) for Tr. Type 300	Sales Goods Return ( Sales WCT Compression ) for Tr. Type 450	Salus Chelit Note for Tr. Type 100, 200, 400, 500, 801, 900	Sales Credit Note ( Out aide State) for Tr. Type 910	Sales Credit Note ( Sale in transit) for Tr. Type 920	Sales Chedi Note ( Consulate) for Tr. Type 930	Sides Credit Note ( Export against Form-H ) for Tr. Type 940	Sales Credit Note ( Direct Byport ) for Tr. Type 950	Sides Credit Nobe (Sale in the course of Import ) for Tr. Type 960	Sales Cledit Note ( Sales against 860.) for Tr. $-75 po  970$	Sales Credit Note (Branch Transfer contagnment) for Tr. Type 500	Sales (Deutr Note (Sales WCT Composition) for Tr. Type 450	Deduction (45 A(2))	Sales against C Form
019	029	080	640	059	98	049	089	069	2000	210	720	730	740	750	760	770	780	790	008	908
82 12 65 14	8 8 8																		- 51	
													2		9					
														4						
2	rit - 50°	.3						3 T	ř		5									
																			51	
<del>)</del>	<del> </del>										0									

Sides outside the State (Sides effected outside the State of Mahamathra )	Sules in Transit	Inter-state Soles to Cinaniate	Export on 14 Form	[Med-Esport	Import Sales (High Seas)	Information Sales u/s 8(6), Form-I
910	920	930	340	950	98	970
	6 8 5 8					
2						
	- 3	36				
				20		

ACT LALE			2()					ELA	0.0000.00000000000000000000000000000000	Description of Fransaction type	Within the State Purchases from RD	Within the State Purchases from .RD ( Capital Asset )	Within the State LRD Purchases	Inter-State Branch Transfer	Purchase Good Return (Inter-state Branch transler) for Tr. Type 30	Purchase Debit Note ( Inter-state Branch transfer) for Tr. Type 30	Within the State Branch Transfer	Purchase Good Return (Within State Branch transfer) for Tr. Type 35	Purchase Debti Note ( Within State Beanch transfer) for Tr Tyre 35
				me period)	Whether Last Return 7 (In Case of Cancellation of Registration Or end of package scheme of intentive)	Year			Transaction	Code	10 W	15 %	20 V	30	31	3.2	35	36 B	37
				Whether First Return ? (In Case of New Registration / Package scheme period)	tration Ores	4			Return	Number								2	
				egistration /	tion of Regis entive)	Month				Асти									
	18 and 45	CAL R.C. NO		ase of New R	e of Cancellation of F scheme of incentive )	Date				Total (Rb.)									
	le 17, 17A,	CST		urs? Ca C	n? (In Case		-015			(Rs)									
	(See Rul			rr First Ret	Last Return	To.	Details	L		Charges Rs.									
	. Act, 2002			Wheth	Whether		rchases		Exempted Sales u/s 41	* 4	6							(i) 0,	
	MV.A.I					Year	wise Pu		Tax Free	Re									
	Annexure of Purchases under M.V.A.T. Act, 2002. (See Rule 17, 17A, 18 and 45)					Nonth	ransactionwise Purchases Details		Value of Composition	u/s 42(1), (2), Rs.									
	exure of Pur					Date	1		Value of Inclusive of		6			6	ile s			8 8	
	Ann					From			77.5	TAX (ff any) Rs.									
		R.C. Na.	Dealer	rn (Select rinte) selection)	eturn (Select rinte) selection)	by Annexure			Taxable Value OR Value of Composition u/s 42(3),(3A),(4)	Net Rs.									
		MVAT. R.C. No.	Name of Dealer	Type of Return (Select appropriate) (Drop down selection)	Periodicity of Return (Select appropriate) ( Dop down selection)	Period Covered by Annexure		Gross Total	TIN of Seller	(JEAny)									
			6 )	kh over is e	-			9	Date of Sales									0 - 3	
		-	c4	3.Please Select which over is Applicable						26									
				3.Ple			Jan 1			K.									

40 Inter-State Purchases against Form-C	Purchase Good Return ( Interstate Purchases against Form-C ) for Tr. Type- 40	Purchase Debit Note (Interstate Purchases against Form-C.) for Tr. Type 40	45 Within the State Purchases against Form-C (Furchase in transit us 6(2))	Purchase Good Return (Within State 46 purchases against Form-C ) for Tr. Type 45	47 Purchase Debit Note (Within State Puchases: against Form-C) for Ir. Type 45	50 Inter-State Purchases against Form-H	Purchase (Good Return Cliter State Purchases against Form-H.) for Tr. Type 50	Purchase Debti Note (Inter State Purchases against Form-H ) for Ir. Type 50	55 Within the State Purchases against H Form	Parchase Good Return (Within State 56 Purchases against Form-H.) for Tr. Type 55	Purchase Dobit Note (Within State Purchases against Form-H) for Tr. Type 55	60 Imports (Direct)	Purchase Good Return (Direct Import.) for It: Type 60	62 Parchase Debit Note ( Direct Import ) for Tr. Type 60	65 Imports (High Scas)	Purchase Good Return (High Seas ) for Tr. Type 65
40	4	4	*\$	94	47	20	<b>S</b>	22	8	98		3	19	62	8	99
			V													
				S 8											2 - 13 1	
								a 0				H S				
			3			-						3				
			×	6 (t)			47	0 0							7 × 5	

			FC			V	er 1.8.3					
Re	turn	of tax payable b	y a dealer t	ınder M.	V.A.T. A	ct, 2002	2 (See Ru	le 17, 17A, 18	and 45)			
1	MA	V.A.T. R.C. NO.				C,S.	T. R.C. NO	).				
2	N	ame of Dealer						100				
3.Please Select which ever is Applicable		Type of Return (3 appropriate) ( Drop down selec						irst Return ? (In tration / Packag period))	C INTRODUCTION OF THE PARTY OF			
5 Business activities	P	eriodicity of Return appropriate) ( Drop down selec	1			C	ancellation	t Return ? (In C of Registration me of incentive)	Or end of			
4	Perio Retu	od Covered by rn	From	Date	Month	Year	То	Date	Month	Year		
5 Business activities include (Please	cont	ecution of works racts and ongoing orks Contract,	Leasing business	75			more box, a	omposition options applicable)				
select one or more box, as applicable)	150	ncluding under uposition option		R	etailer	Club,	Caterer	Baker	1,722,720	nd hand vehicles		
						_						
6 Computation of Net Turnover of	Particulars Amount (Rs)  a) Gross turnover of sales including, taxes as well as turnover of non sales transactions like value of Branch Transfer, Consignment transfers, job work charges etc											
Computation of Net	b)											
	c)	) Balance :- Turnover considered under this Form (a-b)										
	d)	Add:- Value of Go sale price on accor carlier period but										
	e)	Less:-Value ( inclu										
	0	Less:- Credit Note , price on account of rate difference and discount within State .										
	g)	Less:- Value of Go sale price on accor carlier period whi	ınt of rate dif	Terence an			20,000					
	h)	Balance:- Turnov non sales transact transfers, job wor ( (c+d)-(c+f+g))	ions like valu	e of Branc								
	i)	Less:-Turnover of Works Contracts of sales liable to ta	under compo	sition optic	m (Comput		J. P. 100 C. V.					
	j)	Less:-Turnover of option (Computat Part 7 )					**************************************					
	k)	Less:-Turnover of contracts (Compu in 10 Part C)										

in 10 Part D)  in D Balance: Net turnover of sales including, taxes, as well as turnover of non sales transactions like Branch Transfers / Consignment transfers and job works charges , etc (h) - (i+j+k+l)  in Less: Net Tax amount ( Tax included in sales shown in (c) above less Tax included in (e+f+g) above)  o) Less: - Total Value in which tax is not collected seperatly ( Inclusive of Tax with gross Amount )  p) Less: - Value of Branch Transfers/ Consignment transfers within the State if the tax is to be paid by an Agent  (q) Less: - Sales w's 8 (1) Le. Interstate Sales including Central Sales Tax, Sales in the course of imports, exports and value of Branch Transfers/ Consignment transfers outside the State  r) Less: - Non-taxable labour and other charges / expenses w/r 58(1), cost of land w/r 58(1A), deduction w/r 58(1B) for execution of works contract  s) Less: - Amount paid by way of price for sub-contract where tax is borne by sub-contractor  t) Less: - Amount paid by way of price for sub-contract where tax is borne by principal contractor  u) Less: - Sales of tax-free goods specified in Schedule" A"  v) Less: - Sales of tax-free goods specified in Schedule" A"  v) Less: - Sales of tax-free goods fully exempted w's 41 and w's. 8 other than sales under section 8(1) & covered in Box 6(q)  w) Less: - Labour/Job work charges  x) Less: - Other allowable deductions, if any	
Tax included in (e+f+g) above)  Oliminate (a) which tax is not collected seperatly (Inclusive of Tax with gross Amount)  Disc:-Value of Branch Transfers/ Consignment transfers within the State if the tax is to be paid by an Agent  Oliminate (a) Less:-Sales u/s 8 (1) i.e. Interstate Sales including Central Sales Tax, Sales in the course of imports, exports and value of Branch Transfers/ Consignment transfers outside the State  r) Less:-Non-taxable labour and other charges / expenses u/r 58(1), cost of land u/r 58(1A), deduction u/r 58(1B) for execution of works contract  s) Less:-Amount paid by way of price for sub-contract where tax is borne by sub-contractor  t) Less:-Amount paid by way of price for sub-contract where tax is borne by principal contractor  u) Less:-Sales of tax-free goods specified in Schedule" A"  V) Less:-Sales of taxable goods fully exempted u/s 41 and u/s. 8 other than sales under section 8(1) & covered in Box 6(q)  w) Less:-Labour/Job work charges	
Less:- Total Value in which tax is not collected seperatly (Inclusive of Tax with gross Amount)  P) Less:-Value of Branch Transfers/ Consignment transfers within the State if the tax is to be paid by an Agent  Q) Less:-Sales u/s 8 (1) i.e. Interstate Sales including Central Sales Tax, Sales in the course of imports, exports and value of Branch Transfers/ Consignment transfers outside the State  r) Less:- Non-taxable labour and other charges / expenses u/r 58(1), cost of land u/r 58(1A), deduction u/r 58(1B) for execution of works contract  s) Less:- Amount paid by way of price for sub-contract where tax is borne by sub-contractor  t) Less:- Amount paid by way of price for sub-contract where tax is borne by principal contractor  u) Less:- Sales of tax-free goods specified in Schedule" A"  v) Less:- Sales of taxable goods fully exempted u/s 41 and u/s. 8 other than sales under section 8(1) & covered in Box 6(q)  w) Less:- Labour/Job work charges	
State if the tax is to be paid by an Agent  Q) Less:-Sales u/s 8 (1) i.e. Interstate Sales including Central Sales Tax, Sales in the course of imports, exports and value of Branch Transfers/ Consignment transfers outside the State  r) Less:-Non-taxable labour and other charges / expenses u/r 58(1), cost of land u/r 58(1A), deduction u/r 58(1B) for execution of works contract  s) Less:-Amount paid by way of price for sub-contract where tax is borne by sub-contractor  t) Less:-Amount paid by way of price for sub-contract where tax is borne by principal contractor  u) Less:-Sales of tax-free goods specified in Schedule" A"  v) Less:-Sales of taxable goods fully exempted u/s 41 and u/s, 8 other than sales under section 8(1) & covered in Box 6(q)  w) Less:-Labour/Job work charges	
Sales in the course of imports, exports and value of Branch Transfers/ Consignment transfers outside the State  r) Less:- Non-taxable labour and other charges / expenses u/r 58(1), cost of land u/r 58(1A), deduction u/r 58(1B) for execution of works contract  s) Less:- Amount paid by way of price for sub-contract where tax is borne by sub-contractor  t) Less:- Amount paid by way of price for sub-contract where tax is borne by principal contractor  u) Less:- Sales of tax-free goods specified in Schedule" A"  v) Less:- Sales of taxable goods fully exempted u/s 41 and u/s, 8 other than sales under section 8(1) & covered in Box 6(q)  w) Less:- Labour/Job work charges	
of land u/r 58(1A), deduction u/r 58(1B) for execution of works contract  s) Less:- Amount paid by way of price for sub-contract where tax is borne by sub-contractor  t) Less:- Amount paid by way of price for sub-contract where tax is borne by principal contractor  u) Less:- Sales of tax-free goods specified in Schedule" A"  v) Less:- Sales of taxable goods fully exempted u/s 41 and u/s, 8 other than sales under section 8(1) & covered in Box 6(q)  w) Less:- Labour/Job work charges	
borne by sub-contractor  t) Less:- Amount paid by way of price for sub-contract where tax is borne by principal contractor  u) Less:- Sales of tax-free goods specified in Schedule" A"  v) Less:- Sales of taxable goods fully exempted u/s 41 and u/s, 8 other than sales under section 8(1) & covered in Box 6(q)  w) Less:- Labour/Job work charges	
borne by principal contractor  u) Less:-Sales of tax-free goods specified in Schedule" A"  v) Less:-Sales of taxable goods fully exempted u/s 41 and u/s, 8 other than sales under section 8(1) & covered in Box 6(q)  w) Less:-Labour/Job work charges	
Less:-Sales of tax-free goods specified in Schedule" A"  v) Less:-Sales of taxable goods fully exempted w's 41 and w's, 8 other than sales under section 8(1) & covered in Box 6(q)  w) Less:-Labour/Job work charges	
than sales under section 8(1) & covered in Box 6(q)  W) Less:-Labour/Job work charges	
t AssLabout 300 Work Charges	
x) Less:-Other allowable deductions, if any	
y) Less:- Deduction under Section 3(2)	
Balance: Net turnover of Sales liable to tax [m-(n+o+p+q+r+s+t+u+v+w+x+y)	
7 Rate of tax	
Computation of (Drop down Turnover of sales liable to tax (Rs.) Tax Amount (Rs)  Tax under Selection)	
Works Contracts by	
way of b) b)	
option payable c) under the	
MVAT Act, d)	
SUB TOTAL SUB TOTAL	
Computation of Tax under Works Contracts by way of composition (Inclusive of Tax)	
e)	
0	
g)	
h)	
SUB TOTAL	
TOTAL	

8		ľ	Particulars	Amount (Rs.)								
( PART-B) Computation	A	Turnover of sales (exclu [Same as 6(i)]	ding taxes) under composition scheme(s)	. Intolin (200)								
	В	RETAILER										
	a)	Total turnover of Sales										
PART-B) Computation of net turnover of sales liable to ax under composition of ther than works contract under the	b)	Less:-Turnover of sales Scheme	of goods excluded from the Composition									
	c)	Less:- Allowable deduct	ions									
	d)		sales liable to tax under composition option									
9	c	[a-{b+c)] RESTAURANT, CLUB	CATERER ETC									
39	a)	Total turnover of sales.	but there are a consistent of the consistency of the cons									
ales Tax  ayable by way f composition ther than orks contract nder the fVAT Act,	D	BAKER										
	a)	Total turnover of sales										
	E	SECOND HAND MOTO	OR VEHICLES DEALERS									
8	a)	Total turnover of sales										
	b)	Less: Allowable reducti	ons/ deductions									
-3	c)	Balance:Net turnover of	sales, liable to tax under composition option (									
	F	a-b) LEASE COMPOSITIO	N DEALER									
	a)	Total turnover of sales	outpost states									
9	b)	Less: Allowable reducti	ons/ deductions									
53	c)	Balance:Net turnover of	sales, liable to tax under composition option (									
8	G)		les liable to tax under composition option  (a) +8(E) (c) +8(F)(c) ]									
0												
9 Computation of Sales Tax payable by way of composition other than works contract under the		Rate of tax (Drop down selection)	Turnover of sales liable to tax (Rs.)	Tax Amount ( Rs)								
	a)	1										
	b)											
	e)											
MVAT Act,	d)											
1000	0.50											
9	e)											
	r)											
3	g)											
	h)											
	i)											
3	j)											
	100	TOTAL										
10 ( PART-C)		la mana	7									
Computation of net turnover of	a)	Particulars		Amount (Rs.)								
sales relating to on-going works contracts liable to	***		ding tax/composition) relating to on going ne period [same as Box 6(k)]									
tax under section 96(1)(g) of the	b)	Less:-Turnover of sales	exempted from tax									

MVAT Act, 2002	c)	Less;-Deduction u/s	6 of the Earlier Law	
Î	d)	Less:-Deduction u/s	.6(A) of the Earlier Law	
Ĭ.	e)	Balance: Net turnov	er of sales liable to tax/ composition [a-(b+c+d)]	
11 ( PART-D)			Particulars	Amount ( Rs)
Computation of net turnover of sales relating to on-going leasing	a)	Turnover of sales (e Contracts[same as I	xcluding taxes) Relating to On-going Leasing Box 6(1)]	Amount (183)
contracts liable to tax under sec 96(10) (f) of the MVAT Act, 2002	b)	Less: Turnover of s	ales exempted from tax.	
	c)	Balance:Net turnov	er of sales liable to tax (a-b)	
12 Computation of Sales Tax		Rate of tax (Drop down selection)	Turnover of sales liable to tax (Rs.)	Tax Amount ( Rs)
collected Seperately	a)			
under the M VAT Act as per	b)			
box 6(z), 10(e),	c)			
11(e)	d)			
	e)			
9	0			
S	g)			
9	h)			
	1)			
		TOTAL		
12A		Sales Tax collected	in excess of the amount of tax payable.	
		Rate of tax (Drop down selection)	Turnover of sales liable to tax (Rs.)	Tax Amount ( Rs)
5. S.	a)			
	b)			
	c)			
	d)			
	e)			
	f)			
		Total		
14.		î .	Particulars	Amount ( Rs)
Computation of purchases eligible for set-	a)		urchases including taxes, value of Branch ment Transfers received and job work charges	1
off	b)	Less:- Turnover of 235	Purchases Covered under Form Number 234 or	
	c)	Balance:- Turnover	of Purchases considered in this Form (a-b)	

	99	price.	(inclusive of tax) reduction of Purchase										
<i>U</i> ,	e)	Less:- Reduction of Purcha and discount .	se price on account of rate difference										
	Ð	Less:-Imports(Direct import	s)										
3	g)	Less:-Imports (High seas pu	rchases)										
	h)	Less:- Interstate purchases o Form'H'											
	Ð	Less:- Within the State pure Form'H'	hases of taxble goods against certificate in										
8	j)	Less:-Inter-State purchases ( certificate and declaration in	Excluding purchases against any form C,H,F,I)										
8	k)	Less:-Inter-State Branch/ Co	onsignment transfers received										
8	1)	Less:- Interstate purchases o Form'C'	f taxble goods against declaration in										
	m)	Less:- Within the State purc in Form'C	hases of taxble goods against declaration										
	n)	Less:- Within the State Bran received where tax is to be p	ch Transfers /Consignment Transfers aid by an Agent										
8	0)	Less:-Within the State purch dealers	ases of taxable goods from un-registered										
	p)	Less:- Interstate purchases of Form'P	of taxable goods against declaration in										
	q)												
8	r)	Less:-Within the State purch Schedule" A"	ases of tax-free goods specified in										
	s)	Less:- Labour Job/ Labour charges paid											
	t)	Less: Other allowable reductions, if any											
	u)	Less:-Within the State purch dealers where tax is not colle											
33	v)	Less:- Within the State Purc Composition dealer u/s 42(1)											
Ĭ	W)	Less:- Deduction under Secti	ion 3(2)										
57	x)	Balance: Within the State pu dealers eligible for set-off [c-(d+e+f+g+h+i+j+k+l+m+n	rchases of taxable goods from registered r+o+p+q+r+s+t+u+v+w)										
15. Computation of Purchase Tax		Rate of tax (Drop down Tur- selection)	rnover of Purchases Table to tax (Rs.)	Tax Amount ( Rs)									
payable on the purchases	a)												
emas person or	b)												
previous periods	c)												
	d)												
5	e)												
		Total											
i i			***										

16 Tax Rate wise breakup of		Rate of tax (Drop down selection) Net Turnover	of purchases (Rs	Tax .	Amount ( Rs)	
within State purchase from	a)					
registered	b)					
for set-off as	c)			1		
per box 14(x)	d)			1		
8	e)	j		1.3		
2	f)	10				
Ε	g)					
8	h)					
Y	i)					
)	D					
0	30.	TOTAL				
	-	n			T 1	
Tax Rate wise oreakup of vithin State ourchase from registered lealers eligible for set-off as per box 14(x)  17.  Computation of set-off claimed in this return	a)	Particulars Within the State purchases of taxable gooregistered/un registered dealers eligible for		Purchase Value(Rs.)	Tax Amount (Rs.)	
in this return	ь)	Box 15 and 16  Less:- Set-off denial on account of purcha  Composition dealer	ses from RCC or			
Tax Rate wise oreakup of vithin State ourchase from egistered lealers eligible or set-off as ser box 14(x)  17. Computation of set-off claimed in this return	c)	Less: Amount of set off not admissible u/r	52A			
6	c1)	Less: Amount of set off not admissible u/r	52B			
per box 14(x)  17.  Computation of set-off claimed	d)	Less: Reduction in the amount of set off	Capital Asset			
		u/r 53 of the corresponding purchase price of (Sch B, C, D & E) goods				
0	e)	Less: Denial in the amount of set off u/r 54 of the corresponding purchase price		5		
				8		
Tax Rate wise breakup of within State purchase from registered dealers eligible for set-off as per box 14(x)  17. Computation of set-off claimed in this return	Ð	Less:-Within the State Purchases of taxable goods from registered dealers				
		under MVAT Act, 2002 and set-off not claimed.	Othe than Capital Assets		e <sup>-</sup>	
	g)	Less:- Within the state purchases of Capit registered dealer set off withheld for stags				
	h)	Set-off available for the period of this retu [a-(b+c+c1+d+e+f+g)]	um			
	I)	[a-(b)-Crefront (1)g)]	Capital Assets			
		Add:- Allowance of set-off reversed in ear	Other than Capital Assets			
		Less:- Reduction u/r 52A, 52B, 53 and der	Capital Assets ( with staggered set off credit)			
	D	above i (h+ (i-j)	2000 P. P. P. S. J. VIII. S. J.	Other than Capital Assets		
	k)	Add:- Allowance of set-off not claimed on	goods return			
	I)	Total Set-off Admisible for the period of t	his return			
	_			I,		
18. Computati	on to	or Tax payable along with return Particulars		Ar	nount ( Rs)	

A. Aggregate of credit	a)	Set off admisible as per Box 17 (l)			
available for the period covered under	b)	Excess credit brought forward from	previous return		
this return	0	Amount already paid (As per Box 18	E)		
	d)	Excess Credit if any , as per Form 23- against the liability as per Form 233	4/235 , to be adjusted		
	e)	Adjustment of ET paid under Mahar Goods into Local Areas Act, 2002	of .		
	f)	Adjustment of ET paid under Mahar Motor Vehicle Act into Local Areas A		of	
	g)	Amount of Tax deducted at source u/s	s 31		
	h)	Amount of Tax collected at source u/s	31A		
	i)	Refund adjustment order No. (As per	Box 18 F )		
	Ď	Total available credit (a+b+c+d+e+f+	g+h+i)		
B Total tax payable and adjustment of CST/ET payable against available	n)	Sales Tax payable as per box 7 + Sale +Sales Tax payable as per box12+ Sal 13+ Purchase Tax payable as per box	es Tax payable as per 15	box	
credit	b)	Adjustment on account of MVAT pay Form 234/235 against the excess cree		turn	
	c)	Adjustment on account of CST paya period	ble as per return for	this	
	d)	Adjustment on account of ET payable on Entry of Goods into Local Areas A		Tax	
	e)	Adjustment on account of ET payable on Entry of Motor Vehicle Act into L		Tax	
	n	Amount of Tax Collected in Excess of payable if any ( as per Box 12A)	f the amount of Sales	Tax	
	g)	Interest Payable			
!	h)	Late Fee Payable			
	1600	Add: Adjustment on account of set-	Capital Assets		
	I)	off claimed Excess in earlier return	Othe than Capital A	ssets	
	D	Reduction u/r 52A, 52B, 53 and	th sdit)		
	397))	denial u/r 54 out of above (i)	ssets		
	k)	Balance: Excess credit =[18A(j)-(18B( 18B(d)+ 18B(e)+ 18 B(f)+ 18 B(g)+18			
	I)	Balance Amount payable= [ 18B(a) 18B(d)+18B(e)+18 B(f)+ 18 B(g) +18 I			
C Utilisation of	a)	Excess credit carried forward to subs			
Excess Credit as per box 18B(k)	b)	Excess credit claimed as refund in this (Box18 B(k)- Box 18 C(a))			
D, Tax payable with return	a)	Total Amount payable as per Box 18	B(1)		
E. Details of Amou Chalan CIN No	nt P	Paid along with return and/or A Amount (Rs)	mount already Payment date	aid Name of the Bar	nk Branch Name

					6
				j	
				ĺ.	
TOTAL					
F. Details of RAO	247		229	75%	15
RAO No		Amor	ınt Adjusted( Rs)		Date of RAO
Manager way					
TOTAL					
. The Statement contained in Bo	x 1 to 18 are true and	correct to the best of	my knowledge and belief.		
Date of Filing of Return	Date	Month	Year	Plac	ce
Name Of Authorised Perso		- Linearity	-	70	225
Designation				Remarks	ľ
P mail lds				Makita Nas	

					Anne	Annexare of Sincs under [M.Y.A. I. Acts 2002] (See Kule 17, 173,15 and 43)	nder M.V.	A. L. Act, 2002	(See Rule	17, 174,18	and 45)			2
7		MAYAT, R.C. No.	R.C. No.							CST RC NO	ON			
**	l an i	Name of Dealer	Desker											
Select which Applicable	3. Hease Select which ever is Applicable	Type of Return (Select appropriate) ( Drep down askerton)	rm (Select rinte) adaction)					Whethe	r First Return	a ? (In Case	of New Registra	tion / Package	Whether First Return ? (In Case of New Registration / Package scheme period)	
		Periodicity of Return Select appropriate) ( Drop down selection)	eturn (Select risto) selectim)					Whother Last 5	Setura ? (In (	lase of Came	effation of Rogis incentive)	tration Or on	Whother Last Return ? (In Case of Caucellation of Registration Or end of package scheme of incentive )	
*		Period Covered by Asnexure	by Asnexure	From	Date	Month		Year	TO	Date		Month	Year	
						Trans	actionw	Transactionwise Sales Details	Details					
1		Gross Total									<del>- 1</del>		-	
Invoice	Date of Sale	TIN of Purchaser	Taxable Value OR Value of Composition u/s 42(3),(3A), (4)	20000	7 70	Value of Composition us	Tax Free Sales	Exempted Sales ark 41 &	Labour	Other	Grass Ac	Return Action Form	Transaction Code	Discription of Transaction type
ď.	Illyonce	(Alex III)	Net Rt.	TAX (If imy) Rs.	E &	9 12 14		• <u>á</u>	d			Number	Total D	-
													100	Sales to TIN Eloider (Local or Intentate excluding against Porms/ declaration)
									;				200	Sales to Non-TIN Holder (Local or Interstate )
2													300	Denich Transfer / Cereignment (Local or Internace)
													400	Composition us 42 (1), (2)
												8 -	450	Works Contract Composition as 42(3), (3A)
													460	On Going Works Contract
0												0	470	On Gorng Lease Contract
10			46		80						(0)	2	480	Amount of Sub-contrast where tax paid by Sub- Contrastice
-15		-											490	Amount of Sub-contract where tax paid by Principal Contractor
H2												8 1	900	PSE Exempted Sales
													0.02	Sales Goods Return for Tr. Type 100, 200,

510 Sales Goods Return (Out side State) for Tr. Type 910	620 Sides Goods Renuth (Sale in transit) for Tr. Type 920	G30 Sales Goods Return ( Consulate) for Tr. Type	Sales Goods Return ( Export against Form-H ) for Tr. Type 940	650 Sales Goods Return ( Dreet Export ) for Tr. Type 950	660 Sales Goods Return ( Sale in the course of Import ) for Tr. Type 960	670 Sales Goods Return (Sales against 20(5) for Tr. Type 970.	680 Sales Goods Return ( Branch Trussferr consignment ) for Tr. Type 900	Sales Goods Return ( Sales WCT Composition ( for Tr. Type 450	700 Sains Chepit Note for Tr. Type 100, 200, 400, 500, 800, 900	710 Sales Credit Note ( Out aide State) for Tr. Type 910	720 Sales Credit Note ( Sale in transit) for Tr. Type 920	730 Sales Chedi Note (Consulate) for Tr. Type 930	740 Sides Chedi Note ( Export against Form-H ) far Tr. Type 940	750 Siles Credit Note ( Direct Export.) for Tr. Type 950	760 Stakes Chedit Note ( State in the course of Import ) for Tr. Type 960	770 Sales Crecit Note ( Sales against 860) ) for Tr. Type 970	780 Sales Credit Note ( Branch Transferf consignment) for Tr. Type 350	790 Sales Credit Note (Sales WCT Composition) for Tr. Type 450	800 Deduction us 3(2)	900 Sales against C Form
			190.	3,60	390/0				6	2	2							.63		330
				99							i i								- 11	
	<u> </u>	2		5					6 2		5		S	9						
													5							
														r						
	41 <del></del>										5									
		15.	-								8		6			-				
																			-	
											<u> </u>		i i			5				

Sides outside the State (Sales effected outside the State of Maharsaltra )	Sales in Transit	Inter-state Soles to Citismiate	Export on H Form	(Arect Export	Import Sales (Figh Seas)	Interstate Sales u/s 8(6), Form-I
016	920	930	940	950	960	970
				- 95		
9 0		9				
		200				
		30				
2						

	MVAT. RC. No.	C. No.	W	nexure of 1	Annexure of Purchases under M.V.A.T. Act, 2002 (See Rule 17, 17A, 18 and 45)  CST.R.C. NO	er M.V.A.T.	Act, 2002	See Rule	CS.T. R.C. NO	and 45) No		-		
	Name of Dealer	Jester										1		100
-	Type of Return (Select appropriate) (Drop down selection)	ra (Select inte) election)					Whether	First Return	Whether First Return ?: (In Case of New Registration / Package scheme period)	f New Regis	tration / Pac	kage schem	e period)	22. 2
E ~	Periodicity of Return (Select appropriate) ( Doop down selection)	oturn (Select inte) election)					Whether L	ast Return ?	Whether Last Return 7 (in Case of Cancellution of Registration Or end of package, scheme of incentive)	e of Cancellation of F scheme of incentive )	of Registral ve)	ion Orend	of package	
1	Period Covered by Annexure	by Annexure	From	Date	Month	Year		2	Date	$\perp$	Month	-	Year	
				T	Fransactio	ransactionwise Purchases Details	rchases L	etails				-		
5	Gross Total			1							-	-		ELA:
Ě		Taxable Value OR Value of Composition u/s 42(3),(3A),(4)	e OR Value drion u/s A) <sub>4</sub> (4)	Value of Inclusive of	Value of Composition	Tax Free	Exempted Sales u/s 41	_		Gross		11/1	Transaction	***************************************
ē	(fr.Ang.)	Net Rs.	TAX (ff any) Rs.		10.00	Re	R & S	Rs	(Rs) To	9	Action N	Number Number	Code	Assemblied of Transaction type
									8				10	Within the State Purchases from RD
													22	Within the State Purchases from RD ( Capital Asset )
				9									20	Within the State LRD Purchases
													30	Inter-State Branch Transfer
				24: 3									H	Purchase Good Return (Inter-state Branch transfer) for Tr. Type 30
													32	Purchase Debit Note (Inter-state Branch transfer) for Tr. Type 30
													<b>12</b>	Within the State Branch Transfer
							3 0	). 				<del>3 - 6</del>	36	Purchase Good Return (Within State Branch transfer) for Tr. Type 35
													37	Purchase Debit Note ( Within State Beanch transfers for Ty Tone 35

Inter-State Purchases against Form-C	Purchase Good Return (Interstate Purchases against Form-C.) for Lt. Type 40	Porchase Debti Note (Interstate Purchases against Form-C.) for Tr. Type 40	Within the State Purchases against Form-C (Purchase in transit us 6(2))	Purchase Good Return (Within State purchases against Form-C.) for Tr. Type 45	Purchase Debit Note (Within State Puchases against Forme C) for Ir. Type 45	Inter-State Purchases against Form-H	Purchase Good Return ( Itser State Purchases against Form-H ) for Tr. Type Sty	Purchase Debit Note (Inter State Purchases against Form-H) for Tr. Type 50	Within the State Purchases against H Form	Purchase Good Return (Within State Purchases against Form-H1) for Tr. Type 55	Purchase Debit Note (Within State Purchases against Form-H) for Tr. Type 55	Imports (Direct)	Purchase Good Return ( Direct Import ) for It: Type 50	Purchase Debit Note ( Direct Import ) for Tr. Type 60	Imports (High Scas)	Purchase Good Return (High Seas ) for Tr. Type 65
40	41	7	29	94	47	950	<b>5</b> 70	52	88	98	25	99	19	62	59	999
			<i>(</i> 4													
	2		3	35 - 38 46 - 91							0 0				2 0	
												11. S				
			0	0 (1		2		0 0				Hs - 3			7 2	
				= 11												

				FOR	M 2	34						Ver 1.8.3	
F	leturi	ı of tax payable	by a dea	ler und	ler N	LV.A.T.	Act,	2002 (See R	tule 1	7, 17A, 18	and 45)		
1	M.	V.A.T. R.C. No.					C.	S.T. R.C. NO	).				
2	N	ame of Dealer				*			-				
3.Please Select which ever is Applicable		Type of Return (8- appropriate) ( Drop down selecti						Vhether First Registration /	Pack:	ige scheme p	eriod))		
	Pe	riodicity of Return appropriate) ( Drop down selecti	5 53				Ca	hether Last R incellation of l ckage scheme	Regist	ration Or er			
4	Perio Retu	d Covered by rn	From	Date	e	Month	Year	To		Date	Month	Year	
5	1	Eligibility Cert	ificate (EC	C) No.	Ce	rtificate o	f Entit	lement (COE)	No.	Mode of I	centive	Type of Uni	
	a)						200100		0.	300000000000000000000000000000000000000			
	b)								- 8				
	c)								7/2				
	d)												
	1			-						- 2000			
6. Computation of Net Turnover of Sales liable to	a)	Gross turnover of sales transactions Transfers and jo	like value	of Bran	axes a	ıs well as				Ame	ount (Rs.)	!	
tax	b)	Less : Gross turne shown in separate	over of sa	les inclu	ding r		the bu	siness					
	c)	Balance:- Turnov non sales transact Transfers , job wo	ions like v	alue of I	Branc	h Transfe							
	d)	Add:- Value of Goods return (inclusive of tax) including reduction of sale price on account of rate difference and discount claimed in earlier period but not confirmed by buyer.											
	e)	Less:-Value ( inclusive of sales tax) of Goods Returned											
	ŋ	Less: - Value ( inclusive of sales tax) of Goods Returned  Less: - Credit Note , price on account of rate difference and discount  Within State .											
	g)	Less: - Value of Go sale price on acco period which is co	unt of rate										
	h)	Less:-Net Tax am Tax included in (c			d in s	ales show	n in (c)	above fess					
	i)	Less: - Total Value Tax with gross Ar		tax is no	ot coll	ected sep	eratly (	Inclusive of					
	j)	Less:-Value of Br State if tax is to b				nment tr	ansfers	within the					
	k)	Less:-Sales u/s 8 ( Sales in the cours Consignment tran	e of impor	ts, expor	rts and								
	1)	Less:-Sales of tax	free good	s specific	ed in S	Schedule"	Α"						
	m)	Less:-Sales of tax- under section 8(1)					) (othe	r than sales					
	n)	Less:-Sales of tax than sales under s						8 other					

	0)	Less:-Job/Labour v	vork charges	
	p)	Less:-Other allowal	ole deductions, as per Sale Annexure	
	q)	Less: Deduction un	der Section 3(2)	
	r)		ver of Sales liable to tax j+k+l+m+n+o+p+q)]	
7		Turneyer of Sales of	ligible for incentive (Deferment of tax)	
Computation		Rate of tax	agiote for incentive (Determent of tax)	
of Sales Tax collected		(Drop down selection)	Turnover of sales liable to tax (Rs.)	Tax Amount ( Rs)
separately under the	a)			
MVAT Act,	b)			
2002	c)			
	d)			
	e)			
	ŋ			
	g)			
	h)			
	i)	Sub Total - A		
	11		urnover of Sales non eligible for incentive)	
		Rate of tax (Drop down selection)	Turnover of sales liable to tax (Rs.)	Tax Amount (Rs)
	a)			
	b)			
	c)			
	d)			
	e)			
	ŋ			
	g)			
	h)	Sub Total - B		
	ш	Total (A + B)		
8		Sales Tax collected	in excess of the amount of tax payable.	
9 Computation of Sales Tax		Rate of tax (Drop down selection)	Turnover of sales liable to tax (Rs.)	Tax Amount ( Rs)
payable in respect of sales	a)			
effected	107			
inclusive of tax	c)			
under the MVAT Act,	d)			
2002	e)			
	ŋ	-		
	g)			
	h)	-		
		Total	4	
10.	4		Particulars	Amount (Rs.)
Computation of purchases	a)	Total turnover of pe	archases including taxes, value of Branch Transfers asfers received and job work charges	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
Eligible for Set off	b)		Purchases Covered under Form Number 231 or	
	c)	Balance Turnover o	f Purchases ( a-b)	
	d)	Less:-Value of good price.	s return (inclusive of tax) reduction of Purchase	

	e)	discount	of Purchase price on account of rate difference and	
	n	Less:-Imports (Dir	ect Imports)	
	g)	Less:-Imports (Hig	th seas purchases)	
	h)	Less:- Interstate po Form'H'	archases of taxble goods against certificate in	
	i)	Less:- Within the S Form'H'	State purchases of taxble goods against certificate in	
	j)		urchases (Excluding purchases against any aration in form C,H,F,I)	
	k)	Less:-Inter-State E	branch Transfer, Consignment transfers received	
	1)	Less:- Interstate po Form'C'	urchases of taxble goods against declaration in	
	m)	Less:- Within the S in Form'C'	State purchases of taxble goods against declaration	
	n)	Less:-Within the S be paid by an Ager	tate Consignment transfers received if the tax is to	
	0)	Less;-Within the S dealers	tate purchases of taxable goods from un-registered	
	p)	Less:- Interstate p Form'I'	urchases of taxable goods against declaration in	
	q)		tate purchases of taxable goods which are fully u/s 41 and u/s 8 but not covered under section 8(1)	
	r)	Less:-Within the S Schedule" A"	tate purchases of tax-free goods specified in	
	s)	Less:- Labour Job	Labour charges paid	
	t)	Less:-Other allowa	ble deductions if any	
	u)		tate purchases of taxable goods from registered s not collected seperately (Inclusive of tax)	
	v)	Less:- Within the S Composition deale	state Purchases of Taxable goods purchase from r u/s 42(1), (2)	
	w)	Less: Deduction u	nder Section 3(2)	
	x)	dealers eligible for	e State purchases of taxable goods from registered set-off.  +k+l+m+n+o+p+q+r+s+t+u+v+w)]	
11. Computation		Rate of tax		
of Purchase Tax payable on the purchases		(Drop down selection)	Turnover of Purchases liable to tax (Rs.)	Tax Amount ( Rs)
effected during	a)			
this period or previous periods	b)			
	c)			
	d)			
	e)			
		Total	I	
12. Tax Rate wise breakup of within State		Rate of tax (Drop down selection)	Net Turnover of purchases (Rs.)	Tax Amount ( Rs)
purchases	a)			
from registered	b)			
dealers eligible	c)			
for set-off or	d)			
refund as per box 10 (x).	e)			
551 10 (A).	0			
	,	(I)	i e	

8	11. 50			9				
	g)	_						
	h)						4	
	0							
		TO	)TAL					
2 w				<b>'</b>			7/1	
13.				Particulars		Purchas	e Value(Rs.)	Tax Amount (Rs.)
Computation of set-off /refund	a)	regis		ourchases of taxable go istered dealers eligible				
claimed in this return	b)	Less		al on account of purch	ases from RCC			
	e)	Less	: Amount of s	et off not admissible u	r 52A		=	
	c1)	Less	: Amount of s	et off not admissible 5.	2B			
	d)	2000000		n the amount of refund he purchase price of	Capital Asset			
			B, C,D & E)		Other than Capital Assets			
	e)	334111	: Denial in the	e amount of refund	Capital Asset			
		100000	esponding pu	7077333503705	Other than Capital Assets			
	f)	55/580000		State Purchases of n registered dealers	Capital Asset			
			er MVAT Act	, 2002 and set-off not	Other than			
	g)	100000	TO COLUMN TO THE TAXABLE PARTY.	state purchases of Cap	Capital Assets ital Asset from	1	-	
				set off withheld for stap				
	h)		ind /Set-off av o+c+c1+d+e+f	allable for the period o	of this return			
	i)	mate		set-off/refund u/r 79(2 in manufacture of good				
	j)	Amo	ount of set-off	relating to other purch	nases ( h-i )			
	k)	180000	C75080	THE SOSTAN WAS	85 (9 30 3	Capit	tal Assets	
		Add	:- Allowance	Capital Assets				
	I)		· Daduction	u/r 52A, 52B, 53 and do	mint u/e 51 aut of		Assets (with set off credit)	
		10 TO 100 TYC	e k (j + (k-l)	art 242, 245, 25 ann th	anni uzi 54 ode or	Other than	Capital Assets	
	m)	Add	:- Allowance	of set-off not claimed o	n goods retutn			
	n)	Tota	l Set-off Adm	isible for the period of	this return			
<u> </u>	<del>*</del> 1	li.					- 19	
14. Computati	on fo	r Ta	x payable a	ong with return				
	_		I c . ec	Particular:			An	iount (Rs)
A. Aggregate of credit available		a)	Set off admi	sible as per Box 13 (n)	21			
the tax period		b)	Excess credi	t brought forward fron	r previous period			
		c)	Amount alre	ady paid (As per Box 1	4 E)			
		d)		it if any , as per Form 2 ability as per Form 23		usted		
		e)		of ET paid under Mah. ocal Areas Act, 2002	arashtra Tax on Ei	atry of		
		r)	Adjustment	of ET paid under Mah le Act into Local Area		ntry of		

	g)	Amount of Tax collected at sou	rce u/s 3	HA						
	h)	Refund Adjustment Order No	(As per	Box 14 F)						
	i)	Total available credit (a+b+c+c	l+e+f+g	+h)						
B Total tax payable and adjustment of	a)	Sales Tax payable as per box 76 box 9+ Purchase Tax payable a			e as per					
CST/ET payable against available	b)	Less :-Sales Tax deffered (Tax	Amount	as per box 7(I	(i)					
credit	c)	Balance: - Sales Tax payable on per box 7(11)(h)) & Box11 { (a)		gible sales (Tax	Amount as					
	d)	233 against the excess credit a	s per Fo	rm 234.						
		Adjustment on account of CSI period								
	n	Adjustment on account of ET p on Entry of Goods into Local A			shtra Tax					
	g)	Adjustment on account of ET p on Entry of Motor Vehicle Act								
	h)	Amount of Sales Tax Collected Sales Tax payable if any ( as p			ıt of the					
	i)	Interest Payable								
		Late Fee Payable								
	k)	Add: Adjustment on account o claimed Excess in earlier retur		Capital . Other than Ca	OFFICE AND ADDRESS OF THE PARTY					
	1)	Reduction u/r 52A, 52B, 53 and u/r 54 out of above (k)	l denial	Capital Ass staggered set Other than Ca	off credit)					
	m)	Balance: Excess credit [14 A(i)-(14 B(c)+14 B(d)+14 B 14B(i)+14 B(j)+14B(l)	(e)+14 E	(f)+14 B(g)+1-	IB(h) +	2				
	n)	Balance Amount payable [ 14F +14B(g)+14B(b)+14B(i)+ 14B(j			4B(f)					
C Utilization of Excess Credit as per										
box 14B(m)	.b)	Excess credit claimed as refund [ Box ( 14 B(m)-14C(a)]	l in this	return						
D. Tax payable with return	a)	Total Amount payable as per Box 14B(n)								
E. Details of Amor	unt l	Paid along with return and	or Am	ount alread	v Paid					
Chalan CIN No	ii i	Amount (Rs)	Pay	ment date	Name	f the Bank	Branch Name			
			3	9						
				- 5						
TOTAL										
F. Details of RAO		11	I.S.							
RAC	) No	Amo	unt Adj	usted(Rs)		Date	of RAO			
					- 5					
4										
l.										

S	TO	ΓAL										
15 Details of	Torreso			Laconomic	error Campania			- marco - 1				
benefits	-	DE No.		Eligibility Per	ever Euromety			To				
availed under	A Ca	lculation of Cum	alative Quantum of		1,100,010							
the package Scheme of Incentives		(Drop down selection)	Turnover of sale	es of eligible goo	ds liable to ta	x (Rs.)	CQE	3 Amoun	t ( Rs.)			
(Details to be		TIT										
given	a)								<del></del>			
seperately for each E.C.)	b)											
3,30,0,10,5,7	c)					_						
	d)		50			_						
	e)					-						
	f)											
	g)	Sub - Total A				-						
	2000			ar organism parara	V (VV ) CAS (CAL) (	-						
	ВСа	lculation of Cumi	dative Quantum of	Benefits (CQB)	u/r 78(2)(b)							
		Rate of tax (Drop down selection)	Turnover of sale	es of eligible goo	ds liable to ta	ıx (Rs.)	CQF	3 Amoun	t (Rs.)			
	a)		ŭ.[j									
	b)		-									
	c)		U									
	d)		nlí									
	e)											
	n											
	g)											
	h)	Sub - Total B										
	C	Total (A+B)										
	D Ca	culation of defer	ment benefit u/r 81									
	-	Particulars	Turnover of s	ales of eligible g	oods liable to	o tax	Tax Amou	nt ( defe	rrable) (Rs.)			
		0.70903000000000		(Rs.)		80777	5764,776-2300,000					
	a)	Amount of MVAT payable										
	b)	Amount of CST Payable										
	c)	Total amount of tax deferred (a+										
	E Status of CQB u/r 78 / Tax deferment u/r 81											
	a)	a) Sanctioned monetary ceiling										
	b)	Opening balance for which the re-	e of the monitory co turn is filed	iling at the begi	inning of the p	period						
	c)		CQB / Tax deferm 15-D (c), as the cas		od of this retu	irn as						
	d)	Less: Amount of	Refund claimed as	s per Rule 79 (2)								
	e)	Less :- Benefit o Act, 1987 for thi	f Luxury Tax claim s period	ed for TIS-99 u	nder Luxury	Tax						
	ŋ		of the monitory cei filed. [( b) - (c+d+e)		of the period f	or.						
16 Details of benefits	C	DE No.		Eligibility Period	From			To				
availed under	A Ca	lculation of Cum	alative Quantum of	Benefits (COR)	u/r 78(2)(a)							
the package Scheme of Incentives		Rate of tax (Drop down selection)	Turnover of sale	and the second second second		ix (Rs.)	CQE	3 Amoun	t (Rs.)			
(Details to be given	a)	1110011100011	Ţ									
seperately for	b)		Į.									
each E.C.)	c)											

	d)			1						
	e)			j –						
	0	Sub -	Total A							
	ВСа	lculation	of Camul	ative Quantum of	Benefits (CQB)	u/r 78(2)(b)				
		(Dro	of tax o down ction)	Turnover of sal	es of eligible goo	ds liable to t	tax (Rs.)	CQI	3 Amour	it (Rs.)
	a)			Į.			- 4			
	b)									
	(c) (d)	-		8						
	e)			8 -						
	ŋ	Sub -	Total B							
	C	Total (A	+B)							
	D Ca	lculation	of deferm	ent benefit u/r 81	()		- 1			
		Part	culars	Turnover of s	ales of eligible g (Rs.)	oods liable	to tax	Tax Amou	nt ( defe	rrable) (Rs.)
	a)	Amount MVAT								
	b)	Amoun Payable	ofCST							
	c)	100000	nount of rred (a+b)							
	E Sta	tus of CQ	B u/r 78/	Tax deferment u	ı/r 81					
	a)		7985 N 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	ary ceiling						
	b)			of the monitory o rn is filed	ceiling at the beg	inning of th	e period			
	c)			QB / Tax defern l6-D (c), as the ca		od of this re	turn as			
	d)	Less: Ar	nount of I	Refund claimed a	s per Rule 79 (2)	8				
	e)		Senefit of 7 for this	Luxury Tax clain period	ned for TIS-99 u	nder Luxur	y Tax			
	ŋ	which re	turn is fil	f the monitory ce ed. ( b-c)ing bala for which return	nce of the monit	ory ceiling a				
17 Details of benefits	COE No.				Eligibility Period	From	T		То	
availed under the package	The state of the s									
Scheme of Incentives (Details to be		(Dro)	of tax down ction)	Turnover of sal	es of eligible goo	ds liable to t	tax (Rs.)	CQI	3 Amour	it (Rs.)
given	a)									
seperately for each E.C.)	b)									
1 market and a	c)									
	d)	1		-			_			
	e)	1		ė –			-			
	0	20.00	meno senser sens	-			-+			
	1		Total A		220 - V200020030	CONCERNATION				
	B Ca	Rate	of tax o down	ative Quantum of Turnover of sal	f Benefits (CQB) es of eligible goo	100000		CQI	3 Amour	nt (Rs.)
	a)	sele	ction)							
	b)			0			+			
	c)	_					_			
	d)	_								
	e)									

	ŋ	Sub - To	otal B	ĺ										
	C	Total (A+	B)											
	D Ca	culation of	deferm	ent benefit u/r 81										
		Partice	ulars	Turnover of sal	es of eligible good (Rs.)	ls liable to	tax	Tax Amou	nt ( defe	rrable) (Rs.)				
	a)	Amount o MVAT pa												
	b)	Amount o Payable	CST											
	c)	Total amo tax deferr												
	E Sta	tus of CQB	u/r 78/	Tax deferment u/r	81									
	a)	Sanctione	d monet	ary ceiling										
	b)	Opening for which		of the monitory cei rn is filed	ling at the begins	ing of the	period							
	c)			QB / Tax deferme 7-D( c), as the case		of this retu	rn as							
	d)	Less: Amo	ount of F	Refund claimed as	per Rule 79 (2)									
	e)	Less :- Bei Act, 1987		Luxury Tax claime period	d for TIS-99 und	er Luxury	Tax							
	ŋ	which retu	ırn is fil	the monitory ceili ed. ( b-c)ing balanc or which return is	e of the monitory	ceiling at								
18 Details of benefits	С	DE No.			Eligibiility Period	From			То					
availed under the package	A Ca	lculation of	Cumuli	itive Quantum of I	Benefits (CQB) u/	r 78(2)(a)				•				
Scheme of Incentives (Details to be		Rate o (Drop o selecti	f tax kown	Turnover of sales		100000000000000000000000000000000000000	x (Rs.)	CQI	3 Amoui	nt (Rs.)				
given	a)													
seperately for	b)	-					_							
each E.C.)	e)													
	d)													
	e)													
	ŋ	Sub - To	otal A											
	B Ca	B Calculation of Cumulative Quantum of Benefits (CQB) u/r 78(2)(b)												
		Rate o (Drop o selecti	lown	Turnover of sales	of eligible goods	liable to ta	CQB Amount (Rs.)							
	a)													
	b)						7							
	c)													
	d)			-										
	e)						$\neg$							
	ŋ	Sub - T	otal B											
	C	Total (A+	B)											
	D Ca	lculation of	deferm	ent benefit u/r 81										
		Partici	ulars	Turnover of sal	es of eligible good (Rs.)	ds liable to	tax	Tax Amou	nt ( defe	rrable) (Rs.)				
	a)	Amount o MVAT pa		Ţ.										

	b)	Amount of C Payable	ST					
	c)	Total amount tax deferred	16390					
	E Sta	itus of CQB u/r	78 / Ta	x deferment u/r 81				
	a)	Sanctioned m	onetary	ceiling				
	b)	Opening bala for which the		317 323 50 50 50 50 50 50 50 50 50 50 50 50 50	at the beginning of	the period		
	c)		THE RESERVE OF THE PARTY OF THE	3 / Tax deferment f ( c), as the case may	or the period of this v be	return as		
	d)	Less: Amoun	t of Refu	nd claimed as per	Rule 79 (2)			
	e)	Less :- Benefi Act, 1987 for			r TIS-99 under Lux	ury Tax		
	ŋ	which return	is filed,	( b-c)ing balance of	et the end of the peri f the monitory ceilin d. [( b) - (c+d+e)			
F. The Statement	contair	ed in Box 1 to 18	are frue a	nd correct to the best o	f my knowledge and beli	ef.		
Date of Filing o	f Reti	ırn	Date	Month	Year		Place	
Name Of Auth	orised	Person	- 1					
Designation						Rei	marks	
E mail id*						Mob	iłe No*	

	MVAT. RC. No.	C. No.	W	nexure of 1	Annexure of Purchases under M.V.A.T. Act, 2002 (See Rule 17, 17A, 18 and 45)  CST.R.C. NO	er M.V.A.T.	Act, 2002	See Rule	CS.T. R.C. NO	and 45) No		-		
	Name of Dealer	Jester										1		100
-	Type of Return (Select appropriate) (Drop down selection)	ra (Select inte) election)					Whether	First Return	Whether First Return ?: (In Case of New Registration / Package scheme period)	f New Regis	tration / Pac	kage schem	e period)	22. 2
E ~	Periodicity of Return (Select appropriate) ( Doop down selection)	oturn (Select inte) election)					Whether L	ast Return ?	Whether Last Return 7 (in Case of Cancellution of Registration Or end of package, scheme of incentive)	e of Cancellation of F scheme of incentive )	of Registral ve)	ion Orend	of package	
1	Period Covered by Annexure	by Annexure	From	Date	Month	Year		2	Date	$\perp$	Month	-	Year	
				T	Fransactio	ransactionwise Purchases Details	rchases L	etails				-		
5	Gross Total			1							-	-		ELA:
Ě		Taxable Value OR Value of Composition u/s 42(3),(3A),(4)	e OR Value drion u/s A) <sub>4</sub> (4)	Value of Inclusive of	Value of Composition	Tax Free	Exempted Sales u/s 41	_		Gross		11/1	Transaction	***************************************
ē	(fr.Ang.)	Net Rs.	TAX (ff any) Rs.		10.00	Re	R & S	Rs	(Rs) To	9	Action N	Number Number	Code	Assemblied of Transaction type
									8				10	Within the State Purchases from RD
													22	Within the State Purchases from RD ( Capital Asset )
				9									20	Within the State LRD Purchases
													30	Inter-State Branch Transfer
				24: 3									H	Purchase Good Return (Inter-state Branch transfer) for Tr. Type 30
													32	Purchase Debit Note (Inter-state Branch transfer) for Tr. Type 30
													<b>12</b>	Within the State Branch Transfer
							3 0	). 				<del>3 - 6</del>	36	Purchase Good Return (Within State Branch transfer) for Tr. Type 35
													37	Purchase Debit Note ( Within State Beanch transfers for Ty Tone 35

Inter-State Purchases against Form-C	Purchase Good Return ( Inter state Purchases against Forn-C ) for Tr. Type 40	Purchase Debt Note (Interstate Purchases against Form-C) for Tr. Type 40	Within the State Purchases against Form-C (Purchase in transit us 6(2))	Purchase Good Return (Within State purchases against Form-C.) for Tr. Type 45	Purchase Debit Note (Within State Puchases; against Form-C ) for It. Type 45	Inter-State Purchases against Form-H	Purchase Good Return (Inter State Purchases against Form-H) for Tr. Type 50	Purchase Debt Note (Inter State Purchases against Form-H ) for Ir. Type 50	Within the State Purchases against H Form	Purchase Good Return (Within State Purchases against Form-H) for Tr. Type. 55	Purchase Debit Note (Within State Purchases against Form-H ) for Tr. Type 55	Imports (Direct)	Purchase Good Return ( Direct Import ) for Tr. Type 50	Purchase Debit Note ( Direct Import ) for Tr. Type $60$	Imports (Fligh Scas)	Purchase Good Return ( High Seas ) for Tr. Type 65
40	ų	42	SP.	46	47	05	<b>5</b> 70	25	B	98	22	09	19	62	\$9	99
			X													
				S 8							0					
			3			3		S 6				11. 8 Ui 8				
								S 8			5 O	i 3			2 3	
			8	\$ 16		h.		92 03 03 9			0 0	30 S			20 X3	

Vertiii			age scheme pieriod)	Whother Last Return ? (In Case of Cancellation of Registration Or end of package scheme of incentive)	Year			Return Form Transaction Code Discription of Transaction Pape		Sales to TIN Efolder (Local or Intenstate excluding against Forms' declaration)	200 Sales to Non-TIN Holder (Local or Interstate )	300 Branch Transfer / Consignment (Local or Internate)	400 Composition u.s. 42 (1), (2)	450 Works Contract Composition as 42(3); (3A)	460) On Gring Works Contract	470 On Goong Lease Connect	48) Amount of Sub-contract where tax paid by Sub-	Amount of Sub-contract where tax paid by Principal Contractor	500 PSE Exempted Sales	6-1- A - 1- O - 1- O - 1- O - 1- O - 10- O - 10- O
			kegistration / Pack	of Registration Or re)	Month			Action									<i>x</i>		8	
Annexure of Sules under M.V.A.T. Act, 2002 (See Rule 17, 17A,18 and 45)	CAT. R.C. NO		Whether First Return 7. (In Case of New Registration / Enclaye scheme period)	se of Cancellation o	Date		_	Other Gross	(Rs) Total (Rx.)						-				<u> </u>	
(See Rule 17	3		First Return	etura ? (Ja Ca	TO	etails		Charges												İ
.T. Act, 2002			Whether	Whether Last R	Year	Transactionwise Sales Details		8 7 F	×ė											
ider M.V.A						actionwi		Tax Free Sales	á											
cure of Sales un					Month	Trans		Value of Composition u6.	(2) (2) (3)								(A)			
Annes				;	Date			Value of Inclusive of	ž d											
					From			2223	TAX (If any) Rs.											
	C. No.	take	n (Select inte)	furn (Select ate) dectim)	y Annexure			Taxable Value OR Value of Composition u/s 42(3),(3A), (4)	Net Ra.											
	MAYAT R.C. No.	Name of Dealer	Type of Return (Select appropriate) (Drop down adaction)	Periodicity of Return (Select appropriate) (Drop down selection)	Period Covered by Asmeaure		Gross Total	TIN of Purchaser	(if Any)											
			deserts	lii.			350	2	Invoice								97			
	Ħ	*	3.Please Select which ever is Applicable		•		8	- 4	Ŕ					Ö.						
			3,846					Sr. No												

610 Sales Goods Return (Out side State) for Tr Type 910	620 Sides Goods Renutt (Sale in transit) for Tr. Type 920	G30 Sales Goods Return ( Consulate) for Tr. Type	Sales Goolls Return ( Export against Form-H ) for Tr. Type 940	Sales Goods Return ( Direct Expart ) for Tr. Type 950	660 Sales Goods Return ( Sale in the course of Import ) for Tr. Type 960	620 Sales Goods Return (Sales against 86) ) for Tr. Type 970.	680 Siles Goods Return ( Branch Transfer consignment ) for Tr. Type 900	Sales Goods Return ( Sales WCT Compression ( 15rt Tr. Type 450	700 Sains Chept Note for Tr. Type 100, 200, 400, 500, 800, 900	710 Sales Credit Note ( Out aide State) for Tr. Type 910	720 Sales Credit Note ( Sale in transit) for Tr. Type 920	730 Sales Chedi Note ( Coundate) for Tr. Type 930	Sides Chedit Note ( Export against Form-H.) fine Tr. Type 940	750 Siles Credit Note ( Direct Export.) for Tr. Type 950	760 Sales Credit Note ( Sale in the course of Import ) for Tr. Type 960	770 Sales Credit Note ( Sales against 800 ) for Tr. Type 970	780 Sales Credit Note ( Branch Transfer consignment ) for Tr. Type 500	790 Sales Oredit Note ( Sales WCT Composition ) for Tr. Type 450	800) Deduction us 3(2)	900 Sales against C Form
															352	5	333			
		- 0																		
															12					
				- 5																
	E			-	-						8		Ü							
	-1			- 1.							5									
		- 5					. 4				28					9				
											0									
	5										1)		į.							

Sides outsific the State (Suder effected outside the State of Maharachtra.)	Sudes in Transit	finitet-state Sales to Chusulate	Export on H Form	[Steet Export	Import Sales (High Sess)	Interstate Sales u/s 8(6), Form-I
910	920	380	940	986	98	970
<del>5 -</del>	-	-			-	
3 1						
9						
		- 2		- 1		
de .	5 5	100	25			
	÷ 5					
				7		
÷						

			FOR	M 235						V	er 1.8.3
ļ	Retur	n of tax payable by	a dealer unde	er M.V.A.7	Γ. Act, 200	2 (Se	e Ru	le 17, 17A	, 18 and	15)	
1	М	.V.A.T. R.C. No.				C.5	s.t. R	.C. NO.			
2	1	Name of Dealer									
3.Please Select which ever is Applicable	Ту	pe of Return (Select a ( Drop down selec						Registratio	Return ? (Ir on / Package criod))	200600000000000000000000000000000000000	
	Perio	dicity of Return (Selec ( Drop down selec					Cance	llation of R	turn ? (In C Registration ne of incenti	Or end	
4	Perio	d Covered by Return	From	Date	Month	Yes	ır	To	Date	Month	Year
		-			16					ala al	
5 Computation of Net Turnover of Sales liable to	a)	Gross Turnover of S transactions like valu charges etc	ales including, ta					vork	Ame	ount ( Rs)	
tax	ь)	Less:- Gross turnove separate return in Fo		ing tax relati	ing to the bu	siness	shown	in			
	c)	Balance: -Turnover of transactions like valu charges etc (a)-(b).									
	d)	Add:- Value of Good on account of rate di confirmed by buyer.	[19] [[마이스		10000000000000000000000000000000000000			CVC+0 (D42)+ 1			
	e)	Less:-Value ( inclusiv	ve of sales tax) of	Goods Retu	rned						
	ŋ	Less:- Credit Note , p State .	orice on account	n							
	g)	Less:- Value of Good on account of rate di confirmed.		0.663333431							
	h)	Less:-Net Tax amour included in(e+f+g) al	Table 19 de la caracter manuelle menuner :	in sales show	wn in (c) abo	we les	s Tax				
	1	Less:- Total Value in gross Amount )	which tax is not	collected sep	peratly ( Incl	lusive	of Tax	with			
	Ð	Less;-Value of Consi Agent,	gnment Transfer	s within the	State if tax i	s to be	e paid	by the			
	k)	Less:-Sales u/s 8 (1) the course of imports transfers outside the	s, exports and va State	lue of Bran	ch Transfers						
	1)	Less:-Sales of tax-fre	e goods specified	in Schedule	" A"			11			
	m)	Less:-Sales of taxable under section 8(1) &			and u/s, 8 o	ther t	han sa	les			
	n)	Less:-Job/ Labour w	ork charges					:=			5).
	0)	Less:-Other allowabl	e deductions, as	per Sale Ant	nexure			- 10			

	p)	Less:- Deduction	under Sectio				
	q)	Balance Net Tur [(c+d)-(e+f+g+h-					-
		10					
6 Computation of Sales Tax collected		Schedule entry No	Rate of tax (Drop down selection)	Additional sales tax (Rs.)	Sales Turnover (Rs.)	Quantity sold (Liters)	Tax Amount ( Rs)
seperately under the MVAT Act, 2002	a)	Sch. DGoods (Inter Oil Co. sales of notified Motor Sprits)					
Ì	b)	D5(a)(i)					
	c)	D5(a)(ii)					
ll j	d)	D5(b)					
ll i	e)	D6					
	n	D7					
l j	g)	D8					
i i	h)	D9					
	i)	D10(a)(i)				1	
ll i	Ď	D10(a)(ii)					-
	k)	D10(b)		8 8			
3	1)	D11					
i i		Sub-total (a t	o1)				
1	m)	C8	7			3	
ll i	n)	C27					
	0)	C58(a)					1
6	р	C58(b)		1			!
	<u> </u>		otal (m to p)				
l î	q)	Others	000.000 M.C. 115- <b>*</b> X.		,	1 1	
	r)	Others	9			1	-
l i	s)	Others					
1	0	Others					
			total (q to t)			<del> </del>	-
		7					
		= =	-				
7	Sales	Tax collected in e	xcess of the ar	nount of tax pay	able.		
8		Rate of tax	-1				
Computation of Sales Tax		(Drop down selection)	ĺ	Turnover of sa	iles liable to tax (R	s.)	Tax Amount (Rs)
payable in	a)	1				į.	
respect of sales effected inclusive	b)						
of tax under the	c)						
MVAT Act, 2002	d)						
	e)						
	ŋ						
		Total					
						•	:

9. Computation of Purchases			Particulars	Amount ( Rs)
eligible for set- off	a)		es including taxes, value of Branch Transfers / ceived and job work charges	2
	b)	Less:- Turnover of Purcha	ses Covered under Form Number 233	
	c)	Balance Turnover of Purch	nases ( a-b)	
	d)	Less:-Value of goods return	n (inclusive of tax) reduction of Purchase price.	
	e)	Less:- Reduction of Purch	ase price on account of rate difference and discount .	
	f)	Less:-Imports (Direct imp	orts)	
	g)	Less:-Imports (High seas p	urchases)	
	h)	Less:- Interstate purchases	of taxble goods against certificate in Form'H'	
	i)	Less:- Within the State pur	chases of taxble goods against certificate in Form'H'	
	Ď	Less:-Inter-State purchase: declaration in form C,H,F,	s (Excluding purchases against any certificate and f)	
	k)	Less:-Inter-State branch /	consignment transfers received	
	1)	Less:- Interstate purchases	of taxble goods against declaration in Form'C'	
	m)	Less:-Within the State pure	chases of taxble goods against declaration in Form'C'	
	n)	Less:- Within the State Bra where tax is to be paid by a	unch Transfers /Consignment Transfers received in Agent	
	0)	Less:-Within the State pure	chases of taxable goods from un-registered dealers	
	p)	Less:- Interstate purchases	s of taxable goods against declaration in Form'l'	
	q)		chases of taxable goods which are fully exempted but not covered under section 8(1)	
	r)	Less:-Within the State pure	chases of tax-free goods specified in schedule " A"	
	s)	Less:- Labour Job/ Labour	r charges paid	
	t)	Less:-Other allowable dedu	actions, if any	
	u)	Less;-Within the State pure tax seperately not collected	chases of taxable goods from registered dealers where (Inclusive of tax)	
	v)	Less:- Within the State Pur dealer u/s 42(1), (2)	rchases of Taxable goods purchase from Composition	
	w)	Less:- Deduction under Sec	ction 3(2)	
	x)	Balance: Within the State p eligible for set-off. [c-(d+e+f+g+h+i+j+k+l+m-	ourchases of taxable goods from registered dealers +n+o+p+q+r+s+t+u+v+w)]	
). omputation of		Rate of tax	Turnover of Purchases liable to tax (Rs.)	Tax Amount ( Rs)
urchase Tax	380V	(Drop down selection)	200 200 200 200 200 200 200 200 200 200	ana amount ( pa)
iyable on the irchases	a)			
fected during	b)		-	
is period or revious periods	c) d)			
c. rous perious	e)			

1	f)				]		
į į	g)						
Ĭ.	h)						
9		Total					
11 Tax Rate wise breakup of within state		Rate of tax (Drop down selection)	Net Turnov	er of purchases (Rs.)		Tax	Amount ( Rs)
purchases from	a)						
registered dealers eligible	b)						
for set-off as per	c)						
box 9(x).	d)						
	e)						
ļ.		Total					
12. Computation			Particulars		Purchase V	Value(Rs.)	Tax Amount (Rs.)
of set-off claimed in this return	a)		chases of taxable goods for eligible for set-off as per		*		
	b)	Less:- Set-off denial Composition dealer	on account of purchases t	from RCC or			
	c)	Less: Amount of set	off not admissible u/r 52	A			
l l	c1)	Less: Amount of set	off not admissible u/r 52	В			
l i	d)	Less: Reduction in th	ne amount of set- off u/r	Control Assess			
	15,1200		ling purchase price of	Capital Asset			
		(Sch B, C, D & E) go	ods	Other than Capital Assets			
l i	e)	11.27.5 (1.1)	mount of set-off u/r 54	Capital Asset			
		of the corresponding	g purchase price	Other than Capital Assets			
	ŋ		te Purchases of taxable	Capital Asset			
		Act, 2002 and set-off	d dealers under MVAT not claimed.	Other than Capital			-
	100000	. 00		Assets			
	g)		te purchases of Capital A withheld for staggered m				
	h)	Set-off available for (b+c+c1+d+e+f+g)	the period of this return				
8	i)				Capital	Asset	
		Add:- Allowance of s	et-off reversed in earlier	return/s	Other that		-
į.					Ass		
	Ď	eschow on the sales of		All DOMESTICS AN	Capital As		
		2001011111000000000	52B, 53, and denial u/r 5-	4 out of above i	staggered se		
		(h + (i - j)			Other that Ass		
į į	k)				(1939)	598.3	
	76	Add:- Allowance of s	et-off not claimed on goo	ds return			
	1)	Total Set-off Admisi	ble for the period of this i	return			
4			NASS-10000 (NOVIO)				
13. Computation	n for	Tax payable along y	with return Particular	41			mount ( D-)
			Particular	•		Α.	mount ( Rs)
A. Aggregate of c	redit	a) Set off admisit	ole as per Box 12 (l)				

covered under this return	b)	Excess credit brought forward from previous ret	orn	0.		0
return	c)	Amount already paid (As per Box 13 E)				
i i	d)	Excess Credit if any , as per Form 233 , to be adjust per Form 235	isted against the	liability		
8	e)	Adjustment of ET paid under Maharashtra Tax o Local Areas Act, 2002	n Entry of Good	ls into		
	Ŋ	Adjustment of ET paid under Maharashtra Tax o Vehicle Act into Local Areas Act, 1987	n Entry of Mot	or		
(1	g)	Amount of Tax collected at source u/s 31A				
×	h)	Refund adjustment order No. (As per Box 13 F)		-		32
33	i)	Total available credit (a+b+c+d+e+f+g+h)		10		
B Total tax payable and adjustment of	a)	Sales Tax payable as per box 6 + Sales Tax payab Purchase Tax payable as per box 10	de as per box 8 -			
CST/ET payable against available credit	b)	Adjustment on account of MVAT payable, if any against the excess credit as per Form 235.	as per Return F	orm 233		
8	c)	Adjustment on account of CST payable as per	eturn for this p	eriod		
18	d)	Adjustment on account of ET payable under Mal of Goods into Local Areas Act, 2002	narashtra Tax o	Entry		2
8	e)	Adjustment on account of ET payable under Ma of Motor Vehicle Act into Local Areas Act, 1987	narashtra Tax o	Entry		
Ĩ	f)	Amount of Tax Collected in Excess of the amoun any ( as per Box 7)	t of Sales Tax pa	yable if		
\$6	g)	Interest Payable		573		
8	h)	Late Fee Payable		ĺ		
3	28//	Add: Reversal on account of set-off claimed	Capital As	sets		9
	i)	Excess in earlier return	Other than C	CONT. CO. CO. CO. CO. CO. CO. CO. CO. CO. CO		
8	4	Reduction u/r 52A, 52B, 53 and denial u/r 54 out		7		
	D	of above (i)		-		
	k)	Balance: Excess credit =[13A(i)-(13B(a)+13B(b)+ 13 B(f)+ 13 B(g) +13 B(h)+ 13 B(j))]	Assets  3B(c)+ 13B(d)+			
8	I)	Balance Amount payable= [ 13B(a)+13B(b)+13 B(f)+ 13 B(g)+ 13 B(h)+ 13 B(j)-12A(i)]	B(c)+ 13B(d)+13	B(e)+13		
C Utilisation of Excess	a)	Excess credit carried forward to subsequent tax p				
Credit as per box 13B(k)	b)	Excess credit claimed as refund in this return (Box 13 B(k)- Box 13 C(a))				.7
D. Tax payable with return	a)	Total Amount payable as per Box 13B(l)				
E Dataile of ton	. p.:	4.45	de Daid			
Chalan CIN No	Pai	d along with return and/or Amount alrea Amount (Rs) Pay	ment date	Name	f the Bank	Branch Name
			making milit			
				Ŷ.		

					-
-		-			
TOTAL			)		
F. Details of RAO	98		•	8	
RAO No		Amount Adjusted( Rs)		Date of RAO	
30.00 (30.00 (10.00 )		+10.4730000000001100000	AND CARRY TO GREEK		Superior Charles
				3	
				-	
TOTAL					
	-				
G. The Statement contained in Box 1 to 13	are true and correct to the	e best of my knowledge and b	elief.		
Date of Filing of Return Date		Month	Year	Place	f
Name Of Authorised Person		1			-57
Designation				Remarks	
E mail id				Mobile No	

RAJIV JALOTA

Commissioner of Sales Tax, Maharashtra State, Mumbai.